

## BEFORE THE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH

## ORIGINAL APPLICATION NO. 521/2022

Sampurna Nand

...Applicant

Versus

State of U.P.

...Respondent

## INDEX

S.No.	Particulars	Page Nos.
1.	AFFIDAVIT ON BEHALF OF M/S GANGA SAGAR SINGH / RESPONDENT NO. 2.	1-16
2.	<b>Annexure A-1</b> True Copy of Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation, Central Ground Water Authority	17-33
3.	<b>Annexure A-2</b> True copy of Consent Order dated 11.02.2021 issued by Respondent No. 1	34-36
4.	<b>Annexure A-3</b> True Copy of Registration Certificate dated 01.11.2021 issued in favour of the Deponent by Ministry of Micro, Small and Medium Enterprises, Government of India	37
5.	<b>Annexure A-4</b> A true copy of the relevant extract of in relation to District Mirzapur, State of Uttar Pradesh, prepared by the Central Ground Water Board, Ministry of Jal Shakti	38-44
6.	<b>Annexure A-5</b> True copy of its Order dated 01.09.2022 passed by this Hon'ble Tribunal in O.A 521 of 2022	45-46
7.	<b>Annexure A-6</b> True copy of Order dated 27.04.2023 passed by this Hon'ble Tribunal in OA 521 of 2022	47-52
8.	<b>Annexure A-7</b> True Copy of CCA dated 06.06.2023 issued by Uttar Pradesh Pollution Control Board	53-57
9.	<b>Annexure A-8</b>	58-98

	True copy of Status Report dated 06.07.2023 by the Joint Committee	
10.	<b>Annexure A-9</b> True copy of photographs showing cover and water sprinklers on screens of crusher plant in working condition	99-101
11.	<b>Annexure A-10</b> True copy of photographs showing Telescopic chute is installed at the end of all conveyor belts in working condition	102
12.	<b>Annexure A-11</b> True copy of photographs showing two anti-smog guns in the crusher plant campus in working condition	103
13.	<b>Annexure A-12</b> True copy of photographs showing 12 feet high wall around the crusher plant	104-107
14.	<b>Annexure A-13</b> True copy of photographs showing green belt at the crusher plant	108-110
15.	<b>Annexure A-14</b> True copy of photographs showing covered DG set at the crusher plant	111
16.	<b>Annexure A-15</b> True copy of photographs showing anti-pollution systems at the crusher plant	112-113
17.	<b>Annexure A-16</b> True copy of Order dated 19.10.2023 passed by the Hon'ble Supreme Court in C.A 8025 of 2023	114
18.	<b>Annexure A-17</b> True Copy of Order dated 01.12.2023 passed by the Hon'ble Supreme Court in C.A 8025 of 2023	115-121
19.	<b>Vakalatnama</b>	122

Filed By



**Mr. Alok K. Singh, Parul Dhurvey, Bablu**  
**Advocate**

Off: A-152,LGF, Defence Colony, New Delhi-110024  
Ch: 1, CK Daphtary Block, Supreme Court  
M- 9999349092, Tel-011-23388149, 011-41618119  
Email:-aloksinghlegal@gmail.com

**Enrl: D-7682/ 2018, D/6594/2020, D/13727/2022**

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**Sampurna Nand** ...Applicant

**Versus**

**State of U.P.** ...Respondent

**AFFIDAVIT ON BEHALF OF M/S GANGA SAGAR SINGH /  
RESPONDENT NO. 2.**

I, Ganga Sagar Singh, S/o Megh Varan Singh, aged about 45 years permanent resident of 802, Rohit Residency, Vikalp Khand 4c, Gomtinagar, Lucknow, U.P presently at New Delhi, do hereby solemnly affirm and state as under

1. That the present Affidavit has been preferred by M/s Ganga Sagar Singh (“Deponent”) which is a proprietorship concern registered as Micro, Small and Medium Enterprise[MSME] unit having its office at 989/1 Varuna Vihar Colony, JP Mehta Road, Sikraul, Varanasi, Uttar Pradesh-221002, pursuant to liberty granted by this Hon’ble Tribunal vide its

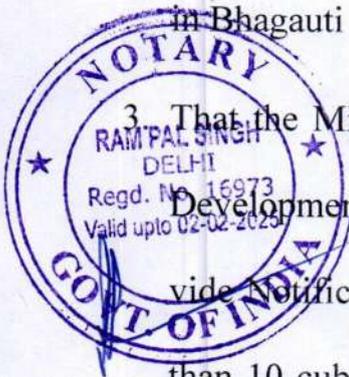
Order dated 17.10.2023 whereby this Hon’ble Tribunal has held the following:

*14 In view of the fact that all the mining lease holders have obtained CTO from UPPCB, the mining lease holders are allowed to resume and continue with mining activities. However, further orders in this regard will also be passed by this Tribunal on filing of compliance responses by the mining lease holders and verification report by UPPCB and District Magistrate, Mirzapur. the stone crushers, who are the appellants in the civil appeals filed before the Hon’ble Supreme Court of India, are*



entitled to operate as the direction issued by this Tribunal in paragraph 13 of order dated 03.07.2023 shall remain stayed as ordered by Hon'ble Supreme Court of India. Other stone crushers who are having valid CTO from UPPCB are also allowed to operate. Further orders regarding the stone crushers will be passed on receipt of orders from Hon'ble Supreme Court of India. 15. In view of the facts and circumstance of the case, we also consider personal appearance of the Member Secretary, UPPCB and Director, Directorate of Geology through VC on the next date of hearing to be essential for producing the relevant record and assisting this Tribunal in just and proper adjudication of the questions involved in the case. Accordingly they are directed to remain present before this Tribunal on that date with the relevant record."

2. That the Deponent runs business of carrying mining operations by way of valid mining lease and other permissions and also operates stone crusher in Bhagauti Dei, Mirzapur, Uttar Pradesh.



3. That the Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation, Central Ground Water Authority vide Notification dated 24.09.2020 exempted MSME units, drawing less than 10 cubic meters of groundwater a day, from seeking No Objection Certificate for groundwater extraction.

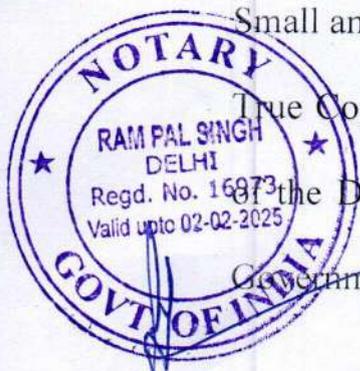
True Copy of Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation, Central Ground Water Authority is annexed herewith and marked as **Annexure A-1**

4. That the Deponent had applied for consent for emission of Air Pollutants from its Plant under Air Act, 1981. That the State of Uttar Pradesh vide Consent Order dated 11.02.2021 issued consent under section 21/22 of the Air (Prevention and control of pollution) Act, 1981 to the Deponent. That the said consent is valid for the period from 11.02.2021 to 31.07.2025.

True copy of Consent Order dated 11.02.2021 issued by Respondent No. 1 is annexed herewith and marked as **Annexure A-2**.

5. That on 01.11.2021 the Registration Certificate of Deponent as Micro, Small and Medium Enterprise[MSME] unit issued by Ministry of Micro, Small and Medium Enterprises, Government of India.

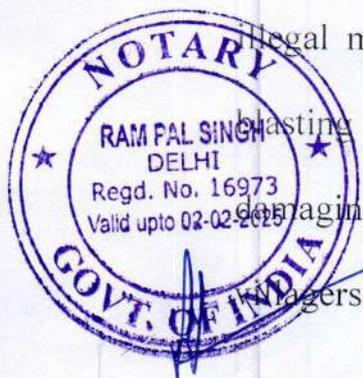
True Copy of Registration Certificate dated 01.11.2021 issued in favour of the Deponent by Ministry of Micro, Small and Medium Enterprises, Government of India is annexed herewith and marked as **Annexure A-3**.



6. A Report of Aquifer Mapping and Ground Management Plan, in relation to District Mirzapur, State of Uttar Pradesh, was prepared by the Central Ground Water Board, Ministry of Jal Shakti Government of India specifying that Rajgarh Block in District Mirzapur, where the stone crusher unit of the Deponent is situated falls under the safe category.

A true copy of the relevant extract of in relation to District Mirzapur, State of Uttar Pradesh, prepared by the Central Ground Water Board, Ministry of Jal Shakti is annexed herewith and marked as **Annexure A-4**

7. That one Sh. Sampurna Nand sent a letter dated 19.04.2022 to the Chairperson, of this Hon'ble Tribunal complaining about alleged illegal mining on hills in the area of villages Bhagoti Dei, Sonpur, Biyahur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil Chunar in District Mirzapur, Uttar Pradesh by illegal blasting and taking out of boulder, patia, gitti etc. causing damage to environment and health hazards to local villagers. The Applicant further submitted that due to illegal mining, the entire area is covered by cloud of dust and illegal blasting is resulting in severe vibrations in the area like earthquake damaging the walls of the houses and endangering the lives of the villagers.



8. That the said letter was treated and registered as an Original Application by this Hon'ble Tribunal by taking suo moto cognizance and was numbered as O.A. 521 of 2022.
9. That this Hon'ble Tribunal vide its Order dated 01.09.2022 constituted a Joint Committee comprising of representatives of Regional Office, MoEF & CC, Lucknow, Director, Directorate of Geology and Mining, Uttar Pradesh, State PCB and District Magistrate, Mirzapur and further directed

it to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents, if any, verify the factual position, take appropriate remedial action by following due process of law and submit its report within two months.

True copy of its Order dated 01.09.2022 passed by this Hon'ble Tribunal in O.A 521 of 2022 is annexed herewith and marked as **Annexure A-5**.

10. Being absolutely unaware of the pending O.A, the Deponent vide a letter dated 07.12.2022 to the Regional Officer, MOEF & CC, submitted routine compliance report (From 1<sup>st</sup> Jan 2022 till 30<sup>th</sup> June 2022) for the proposed building stone Mining Project.



That the Ld. Joint Committee after good six months, vide an email dated 07.12.2023, submitted its Report before this Hon'ble Tribunal in respect to 40 mining leases operating in villages Bhagoti Dei, Sonpur, Biyahur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil Chunar in District Mirzapur, Uttar Pradesh. It is pertinent to mention that the crusher unit of the Deponent was not inspected by the Joint Committee.

A list of stone crusher units operating in the area was also given by the Joint Committee to this Hon'ble Tribunal as a part of the report, wherein

it clearly reflects that the crusher unit of the Deponent was operating with consent to operate (CTO) which is valid till 31.07.2025.

12. That in pursuance of the aforesaid report, this Hon'ble Tribunal vide its Order dated 27.04.2023 directed no further mining in the mining leases in question till further orders. That this Hon'ble Tribunal also directed that the crusher units, mentioned in the Report dated 03.02.2023, may be inspected and their compliance status may be verified.

True copy of Order dated 27.04.2023 passed by this Hon'ble Tribunal in OA 521 of 2022 is annexed herewith and marked as **Annexure A-6.**

13. That the Deponent vide Application Id. 21264549 applied for consolidated consent to operate and authorisation ("CCA") under Section 25 of the Water (Prevention and Control of Pollution Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981. That

in the meanwhile, Uttar Pradesh Pollution Control Board issued CCA vide Order dated 06.06.2023.

True Copy of CCA dated 06.06.2023 issued by Uttar Pradesh Pollution Control Board is annexed herewith and marked as **Annexure A-7.**

14. That this Hon'ble Tribunal vide Para 23 of its Order dated 03.07.2023, prior to the outcome of the inspection report of the Joint Committee,



directed that all stone crusher units, including the unit of the Deponent, operating in the concerned area, shall remain closed till further orders.

15. That further the Joint Committee vide its Report dated 13.07.2023, submitted its status Report. It is further pertinent to mention that without issuing notice to the Deponent, the Committee alleged following non-compliances by the Deponent:

a) That the primary and secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher was found not covered. Conveyor belt and vibrating screen were found partially covered;

b) A telescopic suit was found not installed at the ends of the conveyor belts. Water sprinkler was not found installed at jaw crushers and conveyor belts. Water sprinklers are not installed at metal sheet barricading situated in north direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

c) 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.



- d) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed;
- e) Wind breaking wall of 12 feet height was not found constructed in the industry premises which is showing violation of condition imposed in CTO;
- f) Proper green belt was not found developed in the industry, Metallic road was not found constructed inside the premises of industry;
- g) The height of the stack attached at the exhaust of the DG set was not found to be as per Board's standards;
- h) No proper air pollution control systems
- i) Two plants and machineries at same dug were found in industry premises. The crushing capacity of one is informed 150 TPH and other is 200 TPH. CTO has been issued to industry for production of stone grits @12500 ton/year, violation of consent conditions.



That on the basis of the aforesaid findings, the Committee without granting any opportunity to the Deponent, made erroneous recommendations.

True copy of Status Report dated 06.07.2023 by the Joint Committee is annexed herewith and marked as **Annexure A-8**.

16. It is pertinent to mention here that the Deponent is completely compliant and operating legally with all the requisite permissions and clearances, as are required by them under law. The Unit of the Deponent is subject to regular inspections both by the officials of the pollution department as well as the district administration and have never been found to be in violation of any law. It is pertinent to mention here that since the Deponent was not a party in the Complaint, therefore could not place these facts on record.

17. However, to the utter shock and surprised of the Deponent, the Uttar Pradesh Pollution Control Board, relying upon Order dated 27.04.2023 passed by this Hon'ble Tribunal, vide a notice dated 25.07.2023 directed the Deponent to keep the stone crushing work closed with immediate effect till further orders. It is pertinent to mention here that it was for the first time did the Original Application came within the knowledge of the Deponent.

18. It is humbly submitted that the Deponent is compliant with all the alleged non-compliances set out by the Joint Committee vide its Report dated 13.07.2023 and the details of the same are as follows:

a) All the primary and secondary screens of the crusher plant are completely covered and water sprinklers are installed on all the



primary and secondary screens and conveyor belts, which are in working condition.

True copy of photographs showing cover and water sprinklers on screens of crusher plant in working condition is annexed herewith and marked as **Annexure A-9**.

- b) Telescopic chute is installed at the end of all conveyor belts which prevents dust from going into the air.

True copy of photographs showing Telescopic chute is installed at the end of all conveyor belts in working condition is annexed herewith and marked as **Annexure A-10**.

- c) There are two anti-smog guns in the crusher plant campus which prevents dust from entering into air.

True copy of photographs showing two anti-smog guns in the crusher plant campus in working condition is annexed herewith and marked as **Annexure A-11**.

- d) Water energy meter is installed on the plant which shows water consumption and water label.

- e) There is a 12 feet high wall around the crusher plant which is in accordance with the standards of the Pollution Control Board.



True copy of photographs showing 12 feet high wall around the crusher plant is annexed herewith and marked as **Annexure A-12.**

- f) Green belt is installed and on the crusher from cut to rung and Metallic wall is made on the green belt.

True copy of photographs showing green belt at the crusher plant is annexed herewith and marked as **Annexure A-13.**

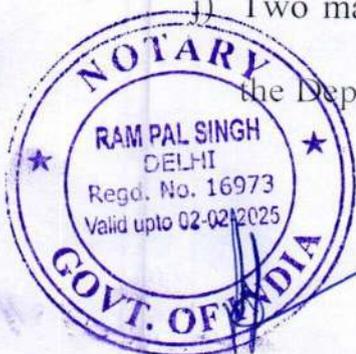
- g) DG set is completely covered as per Pollution Control Board standards.

True copy of photographs showing covered DG set at the crusher plant is annexed herewith and marked as **Annexure A-14.**

- h) All the standards as per CTO are complete at the crusher plant.  
i) Crusher plant is equipped with all anti-pollution systems as per the standards of Pollution Control Board.

True copy of photographs showing anti-pollution systems at the crusher plant is annexed herewith and marked as **Annexure A-15.**

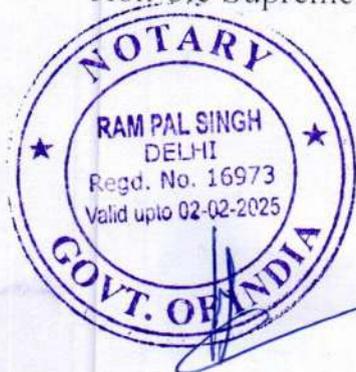
- j) Two machines are working on the same stage in crusher plant of the Deponent but the production is less than Rs 12,500 per year for



the reason that the product of the Deponent is primarily used for his own consumption.

19. It is pertinent to mention here that since the Deponent is completely compliant and operating legally with all the requisite permissions and clearances, as are required by them under law. The Unit of the Deponent is subject to regular inspections both by the officials of the pollution department as well as the district administration and have never been found to be in violation of any law. That since no prior intimation was issued to the Deponent and was also not a party in the Original Application, the had no opportunity to place all the material facts on record.

20. That the Deponent challenged the order dated 03.07.2023 passed by this Hon'ble Tribunal vide Civil Appeal bearing No. 8052 of 2023 titled as M/s Ganga Sagar Singh v. State of Uttar Pradesh & Ors., before the Hon'ble Supreme Court of India.



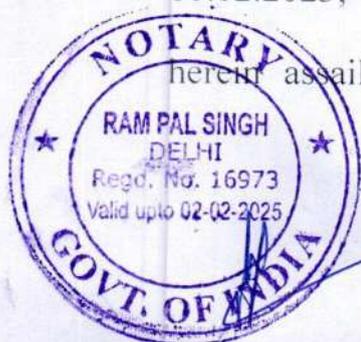
21. That the Hon'ble Apex Court vide order dated 19.10.2023 was pleased to issue Notice in the said Civil Appeal and also stayed the directions at para 13 of the order dated 03.07.2023 passed by this Ld. Tribunal only in so far Deponent was concerned. For bare perusal, relevant portion of the Order dated 19.10.2023 passed by the Hon'ble Supreme Court in C.A. bearing No. 8025 of 2023 is produced herein below:

*"The learned counsel appearing for the Deponent states that the Deponent is operating stone crushers for the purpose of work entrusted to them for construction of road/highway and they are going to use the product of stone crushing for their own consumption. Issue notice. Tag with Civil Appeal No. 5480 of 2023. In the meanwhile, the directions issued in paragraph '13' of the impugned judgment dated 03.07.2023 shall remain stayed only insofar as the Deponent is concerned."*

True copy of Order dated 19.10.2023 passed by the Hon'ble Supreme Court in C.A 8025 of 2023 is annexed herewith and marked as **Annexure A-16**

22. That furthermore, the Hon'ble Supreme Court vide its Order dated 01.12.2023, while disposing the Civil Appeal preferred by the Deponent

herewith assailing the interim Order dated 03.07.2023 passed by this



Hon'ble Tribunal directed this Hon'ble Tribunal to add the Deponent as party Respondents and give them an opportunity of being heard on the prayer for interim relief. For bare perusal, relevant portion of the Order dated 01.12.2023 passed by the Hon'ble Supreme Court in C.A 8025 of 2023 is produced herein below:

*"11. Our attention is also invited to sub-Rule 6 of Rule 15 of the National Green Tribunal (Practices and Procedure) Rules, 2011 and in particular proviso thereto. In a given case, there may be several parties who are likely to be adversely affected by the orders proposed to be passed by the Tribunal. In such a case, where there are large number of affected parties and considering the nature of controversy, urgent interim order is required to be passed, the Tribunal has to ensure that atleast some of the parties who are likely to be affected are served with the notice. In addition, the Tribunal can always follow the procedure analogous to Rule 8 of Order 1 of the Code of the Civil 4 Procedure, 1908 by issuing a public notice in such a case so that the affected parties are put to notice. 12. In view of what is observed in paragraph 14 of the order dated 17th October, 2022 which we have quoted above, it is obvious that so far as the appellants in these appeals are concerned, the interim order in terms of paragraph 13 is no longer operative. Therefore, it is not necessary to set aside the said order. 13. Needless to add that the Tribunal will add the present appellants as party respondents, if they are already not added, and give them an opportunity of being heard on the prayer for interim relief made in the pending application."*



True Copy of Order dated 01.12.2023 passed by the Hon'ble Supreme Court in C.A 8025 of 2023 is annexed herewith and marked as **Annexure A-17**

23. Further, the Deponent undertakes to cooperate and undergo any inspection on its premise subject to the direction of this Hon'ble Tribunal, as and when this Hon'ble Tribunal deems fit and necessary.
24. That the Deponent further undertakes to take all necessary steps to ensure no damage is caused to the environment and assure that no environmental harm shall ensue if the unit of the Deponent continues to operate.
25. That in view of the aforesaid, it is most respectfully submitted that since the Deponent has complied with all the pre-requisites as mandated under Air Pollutants from its Plant under Air Act, 1981, Water (Prevention and Control of Pollution Act, 1974 and all other statutory or regulatory mandates as prescribed, the Deponent may be permitted to operate stone crusher in Bhagauti Dei, Mirzapur, Uttar Pradesh.



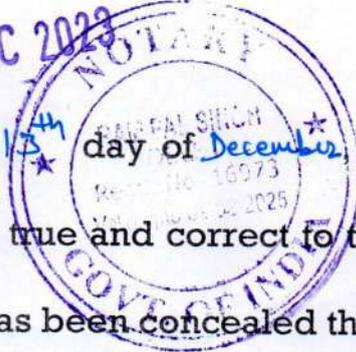
I Identify the Deponent who has signed in my Presence

ਗੰਗਾ ਕਰਮ ਸਿੰਘ

DEPONENT

**VERIFICATION**

13 DEC 2023



Verified at New Delhi on this the 13<sup>th</sup> day of December, 2023 that the contents of my above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

ਗੰਗਾ ਕਰਮ ਸਿੰਘ

DEPONENT



CERTIFIED THAT THE DEPONENT Shri/Smt./Km. Ganga Sagar Singh S/o, W/o, D/o. Ganga Sagar Singh R/o. Ganga Sagar Singh Identified By Sh. Anshu Malhotra has Solemnly affirmed me at Delhi on 13 DEC 2023 that the contents of the affidavit which have been read & explained to him are true and Correct to his knowledge.

13 DEC 2023

New Delhi, India (INDIA)

**ANNEXURE A-1****MINISTRY OF JAL SHAKTI****(Department Of Water Resources, River Development And Ganga Rejuvenation)****(CENTRAL GROUND WATER AUTHORITY)****NOTIFICATION**

New Delhi, the 24th September, 2020

**S.O. 3289(E).**—WHEREAS, on the directions of Hon'ble Supreme Court vide its order dated the 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government constituted the Central Ground Water Authority (hereafter referred to as the 'Authority') vide notification number S.O. 38 (E), dated the 14<sup>th</sup> January, 1997 to exercise powers under Section 5 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water management and development and to exercise certain powers and perform certain functions relating thereto;

AND WHEREAS, the Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time in twenty two States and two Union territories, where ground water development is not being regulated by the State Government Union Territory administration concerned;

AND WHEREAS, some of the State Governments or, Union territories enacted legislations and issued regulatory directions or orders for regulating ground water development and management;

AND WHEREAS, the Hon'ble National Green Tribunal, New Delhi vide order dated the 15<sup>th</sup> April 2015 in OA Nos. 204/205/206 of 2014 has issued directions to the Authority to ensure that any person operating tube-well, or any means to extract ground water shall obtain permission from the Authority and shall operate the same subject to the law in force, even if such unit is existing unit or the unit is yet to be established;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 09<sup>th</sup> July, 2015 in OA Nos. 34 and 37 of 2014 directed all industrial units which are members of the Common Effluent Treatment Plants (CETPs) to approach the Authority through State Pollution Control Board for obtaining 'No Objection Certificate' in accordance with the law;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 13<sup>th</sup> July, 2017 in OA No 200- of 2014 directed that every industry should be directed to pay for extraction of such water, that too, subject to the conditions stated in the order permitting such extraction;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 28<sup>th</sup> August, 2018 in O.A. Nos. 176 of 2015 and 59 of 2012 respectively directed the Ministry of Water Resources, River Development and Ganga Rejuvenation to forthwith review the existing mechanism so as to ensure effective steps for conserving the groundwater resources;

AND WHEREAS, in pursuance of the directions of the Hon'ble National Green Tribunal and powers conferred by sub-section (3) of section 3 and section 5 of the Environment (Protection) Act, 1986 the Authority, with a view to protect the ground water resources had circulated the draft guidelines for grant of 'No Objection Certificate' on the 11<sup>th</sup> October, 2017 inviting comments and suggestions from all the stakeholders;

AND WHEREAS, all objections and suggestions received in response to the said draft guideline have been duly considered by the Central Government, the Authority notified the guidelines to regulate groundwater over-exploitation and to conserve the groundwater resources in the country vide notification number S.O. 6140 (E), dated the 12<sup>th</sup> December, 2018;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 03<sup>rd</sup> January 2019 in the OA No. 176 of 2015 directed that the above mentioned notification dated the 12<sup>th</sup> December, 2018 may not be given effect to as it is unsustainable if tested on 'Precautionary Principle, Sustainable development as well as Inter-generational Equity Principles' and if implemented, will result in fast depletion of groundwater and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India;

AND WHEREAS, the said Hon'ble Tribunal vide order dated the 11<sup>th</sup> September, 2019 constituted a committee to deliberate on steps for preventing depletion of groundwater, robust monitoring mechanism

against unauthorised extractions and fulfillment of 'No Objection Certificate' conditions, environment compensation etc and to submit a report;

AND WHEREAS, the aforesaid committee submitted the report along-with draft guidelines to regulate groundwater extraction and groundwater conservation in Hon'ble Tribunal on the 16<sup>th</sup> March, 2020;

AND WHEREAS, the above said Hon'ble Tribunal vide order dated the 20<sup>th</sup> July, 2020 directed to comply with certain points for sustainable groundwater management while issuing 'No Objection Certificates' to commercial establishments by the Authority;

Now therefore, in pursuance of the directions of Hon'ble National Green Tribunal and the powers conferred by sub-section (3) of Section 3 read with Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), the Department of Water Resources, River Development & Ganga Rejuvenation, hereby notifies the guidelines to regulate and control groundwater extraction in the country in supersession to this Ministry notification vide S.O. 6140 (E), dated the 12<sup>th</sup> December, 2018 as per the Schedule below:

### SCHEDULE

#### Guidelines to regulate and control ground water extraction in India

(with immediate effect)

#### INDEX

<u>ITEM</u>	<u>Page No.</u>
Preamble and Background	
1.0 Exemptions from seeking No Objection Certificate.....	35
2.0 Drinking & Domestic use for Residential apartments/ Group Housing Societies/ Government water supply agencies in urban areas .....	35
3.0 Agriculture Sector .....	36
4.0 Commercial Use.....	36
4.1 Industrial Use.....	36
4.2 Mining Projects .....	37
4.3 Infrastructure projects.....	38
5.0 Ground water abstraction/ restoration charges .....	39
5.1 Rates of Ground water abstraction /restoration charges .....	40
6.0 Bulk Water Supply .....	42
7.0 Abstraction of Saline ground water .....	42
8.0 Protection of Wetland Areas.....	42
9.0 General compliance conditions in No Objection Certificate.....	43
10.0 Monitoring of compliance of No Objection Certificate Conditions.....	43
11.0 Renewal of No Objection Certificate .....	44
12.0 Extension of No Objection Certificate .....	44
13.0 Delegation of powers against illegal groundwater withdrawal .....	44
14.0 Ground Water Level Monitoring.....	45
15.0 Environmental Compensation .....	45
15.1 Rates of Environmental Compensation: .....	45
15.2 Deterrent Factors to compensate losses and environmental damage (for packaged drinking water units, mining, industries and infrastructural dewatering projects).....	46
16.0 Provision of Penalty .....	46
17.0 Other important Conditions (Applicable to all): .....	48

[F. No. CGWA-21/4/2020-CGWA]

ASHISH KUMAR, Director

## ANNEXURES

- Annexure I: Estimation of water requirements for drinking and domestic use.
- Annexure II: Guidelines for construction of piezometers and monitoring of groundwater levels and quality.
- Annexure III: Measures to be adopted to ensure prevention from pollution in the plant premises of polluting industries/ projects.
- Annexure IV: Outline of hydro-geological report for obtaining No Objection Certificate for industries.
- Annexure V: Format of the Report on ground water conditions (for mining projects).
- Annexure VI: Indicative list of Infrastructure projects.
- Annexure VII: Supreme Court Order in Civil Writ petition 36 of 2009 regarding measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tube wells.
- Annexure VIII: List of States/ Union territories where ground water extraction is being regulated by Central Ground Water Authority (CGWA)
- Annexure IX: Glossary of technical terms used
- Annexure X : Annual water audits by the industries

Guidelines to regulate and control groundwater extraction in India

**Preamble and Background:**

On the directions of Hon'ble Supreme Court vide its order dated 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government had constituted the Central Ground Water Board as Authority vide notification number S.O. 38 (E), dated the 14<sup>th</sup> January, 1997 to exercise powers under sub section (3) of section 3 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water Management and Development and to exercise certain powers and perform certain functions as per the said Act.

The Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time applicable in twenty two States and two Union territories, where ground water development is not being regulated by the State Government and Union territory administration concerned.

To have sustainable management of water resources in the country groundwater abstraction guidelines have been prepared to regulate groundwater extraction and conserve the scarce groundwater resources in the country.

These guidelines will come into force with immediate effect from the date of Gazette Notification and will supersede all earlier guidelines issued by the Central Ground Water Authority (CGWA).

These guidelines will have pan India applicability. Ground water abstraction in States/ Uts (which are not regulating ground water abstraction) shall continue to be regulated by Central Ground Water Authority.

Further, wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail. However, in case the guidelines followed by such States/ Uts contain some more stringent provisions than CGWA guidelines, such provisions may also be given effect to by the States/ Uts Authorities in addition to those contained in the CGWA guidelines. States may be at liberty to suggest additional conditions/ criteria based on the local hydro-geological situations which shall be reviewed by CGWA/Ministry of Jal Shakti, Government of India before acceptance.

All new/existing industries, industries seeking expansion, infrastructure projects and mining projects abstracting ground water, unless specifically exempted under Para 1.0 below, will be required to seek No Objection Certificate from Central Ground Water Authority or, the concerned State/ UT Ground Water

Authority as the case may be. The entire process of grant of No Objection Certificate shall be online through a web based application system.

Water management plans shall be prepared by all the State Ground Water Authorities/ Organizations for all Over-exploited, Critical and Semi-critical assessment units starting with Over-exploited units. Water management plans shall be reviewed and updated periodically. Water management plans, data on water availability and scarcity and policy framed in this regard shall be placed on the websites of Central Ground Water Authority/ State Ground Water Authority.

### 1.0 Exemptions from seeking No Objection Certificate:

Following categories of consumers shall be exempted from seeking No Objection Certificate for ground water extraction:

- (i) Individual domestic consumers in both rural and urban areas for drinking water and domestic uses.
- (ii) Rural drinking water supply schemes.
- (iii) Armed Forces Establishments and Central Armed Police Forces establishments in both rural and urban areas.
- (iv) Agricultural activities.
- (v) Micro and small Enterprises drawing ground water less than 10 cum/day.

### 1.1 Registration of Drilling Rigs

State / Ut Governments shall be responsible for registering drilling rigs operating within their jurisdiction and for maintaining the database of wells drilled by them. Appropriate link shall be provided in CGWA portal for making the data available to CGWA.

### 2.0 Drinking & Domestic use for Residential apartments/ Group Housing Societies/ Government water supply agencies in urban areas

For grant of No Objection Certificate for ground water extraction, the project proponent has to furnish the details as per the guidelines issued by the CGWA in proper format as available in CGWA website. No Objection Certificate for new /existing wells shall be granted only in such cases where the local Government water supply agency is unable to supply requisite amount of water in the area.

No Objection Certificate shall be granted subject to the following specific conditions:

- i) Installation of Sewage Treatment Plants shall be mandatory for all residential apartments/ Group Housing Societies where ground water requirement is more than 20 m<sup>3</sup>/day. The water from Sewage Treatment Plants shall be utilized for toilet flushing, car washing, gardening etc.
- ii) The No Objection Certificate shall be valid for a period of five years from the date of issue or till such time local Government water supply is provided to the project area, whichever is earlier. In case the project proponent receives water supply from the concerned local Government Water Supply Agency during the validity of the No Objection Certificate, intimation regarding availability of public water supply shall be sent by the project proponent to CGWA and No Objection Certificate will be cancelled by the Authority. In other cases, the project proponent will apply for renewal of No Objection Certificate, ninety days before the expiry of No Objection Certificate.
- iii) Proponents shall be liable to pay ground water abstraction charges for the quantum of ground water proposed to be extracted, as per rates mentioned in Table 5.1.

### Documents to be submitted with the application

- a) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc.
- b) Affidavit on non-judicial stamp paper of Rs. 10/- by the applicant, confirming non/ inadequate availability of public water supply in case of users requiring ground water up to 10 m<sup>3</sup>/ day for drinking/ domestic use.
- c) Certificate of non-availability of water from local government water supply agency in cases requiring ground water in excess of 10 m<sup>3</sup>/ day for drinking/ domestic use. Government water supply agencies

applying for No Objection Certificate shall submit copy of government approval of the scheme/project proposed to be implemented.

- d) Ground water quality data of existing bore well/ tube well/ dug well from any National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory or Govt. approved laboratory (in case of existing projects applying for no objection certificate)
- e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

### 3.0 Agriculture Sector

Agriculture sector is the backbone of the Indian economy. As per Minor Irrigation Census 2013-14, 87.86% of wells are owned by marginal, small and semi-medium farmers having land holding up to 4 hectares (ha). Around 9.18 % of wells are owned by medium farmers having land holding 4 – 10 ha and 2.96% of the wells are owned by big farmers having land holding more than 10 ha.

Considering the number of ground water abstraction structures, regulation of ground water in agriculture sector through a 'command and control' strategy will prove to be an arduous task. Therefore, a participatory approach for sustainable ground water management would be more productive.

States/Uts are advised to review their free/subsidized electricity policy to farmers, bring suitable water pricing policy and may work further towards crop rotation/diversification/other initiatives to reduce over-dependence on groundwater.

Agriculture sector shall be exempted from obtaining No Objection Certificate for ground water extraction.

### 4.0 Commercial Use

No new major industries shall be granted No Objection Certificate in over-exploited assessment areas except as per the policy guidelines.

Availability of ground water resources shall be given due regard while considering applications for grant of No Objection Certificate for commercial use.

Commercial entities extracting ground water shall be required to submit online annual water audit report including an audit of water use as mentioned in the relevant sections. CGWA/ State Ground Water Authority (SGWA) shall publish all such audit reports online.

CGWA/ SGWAs shall engage independent agencies to verify the compliance of No Objection Certificate conditions periodically.

#### 4.1 Industrial Use

In Over-exploited assessment units, No Objection Certificate shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, No Objection Certificate for drinking/ domestic use for work force, green belt use by these new industries shall be permitted. Expansion of existing industries involving increase in quantum of ground water abstraction in over-exploited assessment units shall not be permitted. No Objection Certificate shall not be granted to new packaged water industries in Overexploited areas, even if they belong to MSME category.

No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be

- required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in Section 15 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Detailed guidelines for design and construction of piezometers are given in **Annexure II**. Monthly water level data shall be submitted to the CGWA through the web portal.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution (**Annexure III**).
  - viii) All industries drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.2 A and 5.3 A.
  - ix) All existing industries drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as applicable as per Tables 5.2 B and 5.3 B.

#### Documents to be submitted with the application

- (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m<sup>3</sup>/day.
- (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the local government water supply agency in cases where requirement of ground water is more than 10 m<sup>3</sup>/day.
- (c) Ground water quality data of existing bore well/ tube well/ dug well from any NABL accredited laboratory or Govt. approved laboratory (in case of existing projects applying for No Objection Certificate)
- (d) Water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) **Impact Assessment report:** All projects extracting/proposing to extract ground water in excess of 100 m<sup>3</sup>/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in **Annexure IV**.

#### 4.2 Mining Projects

All existing as well as new mining projects will be required to obtain No Objection Certificate for ground water abstraction. Since mining projects are location specific, there will be no ban on grant of No Objection Certificate for abstraction of ground water for such projects in over-exploited assessment units.

No Objection Certificate for mining projects shall be granted subject to the following specific conditions:

- i) It shall be mandatory for all the mining industries to ensure that water available from de-watering operations is properly treated and should be gainfully utilized for supply for irrigation, dust

- suppression, mining process, recharge in downstream and for maintaining e-flows in the river system.
- ii) Construction of observation well(s) (piezometers) along the periphery in the premises, for monthly ground water level monitoring, shall be mandatory for mines drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water. Depth and aquifer zone tapped in the piezometer shall be commensurate with that of pumping well/ wells.
  - iii) In addition, the proponent shall monitor ground water levels by establishing observation wells (piezometers) in the core and buffer zones as specified in the No Objection Certificate.
  - iv) In case of coal and other base metal mining the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
  - v) In addition to this, all mining units shall also monitor the water quality of mine seepage and mine discharge through NABL accredited/ Govt. approved laboratories and the same shall be submitted at the time of self compliance.
  - vi) All mining projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.4 A.
  - vii) All mining projects drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.4 B.

#### Documents to be submitted with the application

- (a) Mining plan approved by the concerned Govt. agency/ department.
- (b) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (c) Comprehensive report prepared by accredited consultant on ground water conditions in both core and buffer zones of the mine, depth wise and year wise mine seepage calculations, impact assessment of mining and dewatering on ground water regime and its socio-economic impact, details of recycling, reuse and recharge, reduction of pumping with use of technology for mining and water management to minimize and mitigate the adverse impact on ground water, based on local conditions. Format for report is given in **Annexure V**.

#### 4.3 Infrastructure projects:

Since infrastructure projects are location specific, grant of No Objection Certificate to such projects located in over-exploited assessment units shall not be banned. New infrastructure projects/ residential buildings may require dewatering during construction activity and/ or use ground water for construction. In both cases, applicants shall seek No Objection Certificate from CGWA before commencement of work. However, in over-exploited assessment units, use of ground water for construction activity shall be permitted only if no treated sewage water is available within 10 km radius of the site. New as well as existing Infrastructure projects shall also be required to seek No Objection Certificate for abstraction of ground water.

No 'No Objection Certificate' shall be granted for extraction of groundwater for Water Parks, Theme Parks and Amusement Parks in over-exploited assessment units.

Indicative list of Infrastructure projects is given in Annexure VI.

The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data through the web portal to CGWA/SGWA as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by CGWA/SGWA.

- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup>/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
- iii) For infrastructure dewatering/ construction activity, No Objection Certificate shall be valid for specific period as per the detailed proposal submitted by the project proponent.
- iv) All infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Table 5.3 A.
- v) All infrastructure projects (new/ existing) drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.3 B.

#### Documents to be submitted with the application

- (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
- (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
- (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in critical and over-exploited areas.
- (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
- (g) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.

#### 5.0 Ground water abstraction/ restoration charges

All residential apartments/ group housing societies/ Government water supply agencies in urban areas shall be required to pay ground water abstraction charges.

All industries/mining/ infrastructure projects drawing ground water in safe, semi-critical and critical assessment units will have to pay ground water abstraction charges based on quantum of ground water extraction and category of assessment unit as per details given in this guideline.

All existing mining/ infrastructure projects and existing industries including MSME drawing ground water in over-exploited assessment units will have to pay ground water restoration charges based on quantum of ground water extraction. Further, new MSME, new infrastructure and new Mining projects in over exploited areas shall also be required to pay ground water restoration charges.

Existing industries, infrastructure units and mining projects which have installed/constructed artificial recharge structures in compliance of the conditions prescribed in the groundwater guidelines prevailing at the time of grant of No Objection Certificate or its renewal shall be eligible for a rebate of 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, subject to their satisfactory performance and verification.

The revenue generated from the proposed water abstraction/ restoration charges shall be kept in a separate fund for implementation of site specific suitable demand/ supply side interventions.

**5.1 Rates of Ground water abstraction /restoration charges****I. Drinking and domestic use for residential apartments/ group housing societies/ Government water supply agencies in Urban areas**

All residential apartments/ Group Housing Societies requiring water only for drinking/domestic use requiring No Objection Certificate would pay ground water abstraction charges as per rates given below in Table 5.1.

**Table 5.1 Ground Water Abstraction charges for Drinking & Domestic use.**

Quantum of Groundwater withdrawal (m <sup>3</sup> /month)	Rate of ground water abstraction charges (Rs. per m <sup>3</sup> )
0-25	No charge
26-50	1.00
>50	2.00

Government water supply agencies and Government infrastructure projects shall pay Ground water abstraction Charges @ Rs. 0.50 per m<sup>3</sup>.

**II. Packaged Drinking Water units**

Rates of ground water abstraction charges for packaged drinking water units in safe, semi-critical and critical assessment units are given in Table 5.2 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.2 B.

**Table 5.2 A: Rates of ground water abstraction charges for packaged drinking water units (Rs per m<sup>3</sup>)**

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal				
		Up to 50m <sup>3</sup> /day	51 to <200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	1.00	3.00	5.00	8.00	10.00
2.	Semi-critical	2.00	5.00	10.00	15.00	20.00
3.	Critical	4.00	10.00	20.00	40.00	60.00

**Table 5.2 B: Rates of ground water restoration charges for packaged drinking water units (Rs per m<sup>3</sup>)**

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal				
		Up to 50 m <sup>3</sup> /day	51 to <200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Over-exploited (existing industries only)	8.00	20.00	40.00	80.00	120.00

### III. Other Industries & infrastructure projects

Rates of ground water abstraction charges for other industries and infrastructure projects in safe, semi-critical and critical assessment units are given in Table 5.3 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.3 B.

**Table 5.3 A: Rates of Ground Water abstraction charges for other industries & infrastructure projects (Rs per m<sup>3</sup>)**

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	1.00	2.00	3.00	5.00
2.	Semi-critical	2.00	3.00	5.00	8.00
3.	Critical	4.00	6.00	8.00	10.00

**Table 5.3 B: Rates of ground water restoration charges for other industries & infrastructure projects (Rs per m<sup>3</sup>)**

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Over-exploited (existing industries / new Industries as per the present Guidelines)	6.00	10.00	16.00	20.00

### IV. Mining projects

Rates of ground water abstraction charges for mining, which are drawing ground water in safe, semi-critical and critical assessment units are given in Table 5.4 A and those for ground water restoration charges in case of projects drawing ground water in over-exploited assessment units are given in Table 5.4 B.

**Table 5.4 A: Rates of ground water abstraction charges for mining (Rs. per m<sup>3</sup>)**

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	1.00	2.00	2.50	3.00
2.	Semi-critical	2.00	2.50	3.00	4.00
3.	Critical	3.00	4.00	5.00	6.00

**Table 5.4 B: Rates of ground water restoration charges for mining (Rs. per m<sup>3</sup>)**

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Over-exploited	4.00	5.00	6.00	7.00

### 6.0 Bulk Water Supply

All private tankers abstracting ground water and use it for supply as bulk water suppliers will now mandatorily seek No Objection Certificate for ground water abstraction. The bulk water suppliers through tankers drawing ground water in safe, semi-critical and critical assessment units shall pay groundwater abstraction charges as per the **Table-6.1 A**. The bulk water suppliers drawing ground water in over-exploited assessment units shall pay the groundwater restoration charges as per the **Table-6.1 B**. All tankers will have to install GPS based system for their monitoring of movement/area of operation.

Modalities for issue of No Objection Certificate for bulk/tanker water supplies shall be worked out in consultation with States/Uts and suitable guidelines in this regard will be framed and issued separately for the same.

**Table-6.1A: Groundwater abstraction charges for Bulk/Tanker water supplies**

Category	Rate per m <sup>3</sup> (in Rs.)
Safe	10
Semi Critical	20
Critical	25

**Table-6.1B: Groundwater abstraction charges for Bulk/Tanker water supplies**

Category	Rate per m <sup>3</sup> (in Rs.)
Over Exploited	35

### 7.0 Abstraction of Saline ground water

Abstraction of saline ground water in areas having either saline ground water at all depths or pockets of saline ground water in an otherwise fresh water area for use by industries/ dewatering by infrastructure/ mining projects including those located in over-exploited areas would be encouraged. Such industries shall be exempted from paying ground water abstraction charges.

The list of such assessment units having saline ground water at all depths as per the latest assessment of dynamic ground water resources will be made available by the CGWA in their website. However, due care shall be taken in respect of disposal of effluents by the units so as to protect the water bodies and the aquifers from pollution.

Detailed guidelines in this regard shall be prepared and issued separately.

### 8.0 Protection of Wetland Areas

The wet land areas in the country are very crucial as they are direct reflection of the presence of ground water in such areas. The protection of the wetland areas is being separately handled by the Wetland Authorities. Since ground water is very crucial for the survival of the wetland area, any excessive ground water development within the zone of wetland area would affect the volume of water in that wetland.

Projects falling within 500 m. from the periphery of demarcated wetland areas shall mandatorily submit a detailed proposal indicating that any ground water abstraction by the project proponent does not affect the protected wetland areas. Furthermore, before seeking permission from CGWA, the projects shall take consent/approval from the appropriate Wetland Authorities to establish their projects in the area.

#### 9.0 General compliance conditions in No Objection Certificate

- i. Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.
- ii. Proponents shall mandatorily get water flow meter calibrated on from an authorized agency once in a year.
- iii. Proponents shall install roof top rain water harvesting & recharge systems in the project area.
- iv. Proponents shall pay Ground Water Abstraction/ Restoration Charges based on quantum of ground water extraction as applicable as per the rates given in Section 6.
- v. Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 15. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in **Annexure-II**.
- vi. Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- vii. If the existing well becomes defunct due to mechanical failure within the validity period of No Objection Certificate, the user can construct a replacement well under intimation to CGWA on web portal. The defunct well shall be properly sealed (**Refer Annexure VII**). The user will be required to submit documentary proof in this regard. However, if the existing abstraction structures fails to yield water and he proponent desires to drill another tubewell in the same premises, prior permission of the Authority shall be required. If the replacement well is to be drilled in some different place, the proponent shall obtain fresh No Objection Certificate.
- viii. Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- ix. In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

#### 10.0 Monitoring of compliance of No Objection Certificate Conditions

To monitor the compliance of No Objection Certificate conditions, Central Ground Water Authority and State/ UT Ground Water Authorities shall take the following steps:

- a. Suitable MIS will be developed for compliance monitoring.
- b. District Collectors/Deputy Commissioners (DCs) /District Magistrates (DMs) are authorized to take enforcement measures like sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate conditions and taking action for imposition of Environmental Compensation.
- c. Technical officers of CGWB/ CGWA and State groundwater organizations are authorized to take actions with respect to monitoring and periodic inspections with the approval of competent authority.
- d. In case of violation of any of the No Objection Certificate conditions, the proponents shall be liable to pay the penalties as per **Section 16**.

**11.0 Renewal of No Objection Certificate**

No objection certificate shall be renewed periodically, subject to the compliance of the conditions mentioned therein:

- i. The applicant shall apply for renewal of No Objection Certificate at least ninety days prior to expiry of its validity.
- ii. Application for renewal of No Objection Certificate shall be accompanied by the Compliance Report.
- iii. Before granting renewal, Central Ground Water Authority or State/ Ut Authority shall satisfy itself that the conditions of No Objection Certificate have been complied with.
- iv. In case of change in category of the assessment unit, renewals would be granted with conditions as laid down for new category.
- v. No Objection Certificate will be renewed for the terms specified for various uses as follows:

Category	Use	Term of renewal
Critical, Semi-critical and safe	Infrastructure projects for drinking & domestic use and urban Water Supply Agencies	5 years
	Industries	3 years
	Mines	2 years
Over exploited	All users in 'Over-exploited areas'	2 years

- vi. If the application for renewal is submitted in time and the CGWA/ the respective State/ Ut Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.
- vii. If the proponent fails to apply for renewal within 3 months from the date of expiry of No Objection Certificate, the proponent shall be liable to pay Environmental Compensation for the period starting from the date of expiry of No Objection Certificate till No Objection Certificate is renewed by the competent authority.

**12.0 Extension of No Objection Certificate**

If the proponent is unable to construct the well(s) during the validity period of No Objection Certificate for genuine reasons, the proponent will have to apply for extension of No Objection Certificate. Application for extension should be supported by documents justifying the reasons for delay. Other conditions for grant of extension of No Objection Certificate will be the same as that for fresh No Objection Certificate.

Extension of No Objection Certificate will be granted for a maximum period of two years. No further extension will be granted after the expiry of the extended period. In that case, the applicant will have to apply afresh for grant of No Objection Certificate.

**13.0 Delegation of powers against illegal groundwater withdrawal**

Central Ground Water Authority has appointed the District Magistrate/ District Collector/ Sub Divisional Magistrates of each Revenue District/Sub division as Authorized Officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energised well, launch prosecution against offenders etc. including grievance redressal related to ground water in their respective jurisdictions.

In order to further decentralise and strengthen the monitoring and compliance mechanism as per the guidelines, officials of concerned Departments of Revenue and Industries of the States/Uts shall be appointed as Authorised Officers in consultation with the State/Ut Governments.

A copy of the No Objection Certificate issued by the CGWA in the No Objection Certificate Application Portal (NOCAP) will be forwarded to the respective District Magistrate/ District Collector. In case of any violation of the directions of Central Ground Water Authority and non-fulfilment of the conditions laid

down in the No Objection Certificate, the Authorised Officers will file appropriate Petition/Original Application etc under sections 15 to 21 of the Environment (Protection) Act, 1986 in appropriate Courts.

#### 14.0 Ground Water Level Monitoring

All the project proponents (drawing ground water more than 10 cum/d) have to mandatorily construct Piezometers (observation wells) within their premises for monitoring of the ground water levels. Such a mechanism of compliance conditions has been made to ensure that every month the ground water level in the project area can be monitored and observed. In this regard the necessary criteria for monitoring of water levels through piezometers by the project proponents is given in Table 14.1.

S.No.	Quantum of Ground water withdrawal (cum/d)	No. of piezometer required	Monitoring mechanism		
			Manual	DWLR	DWLR with Telemetry
1	<10	0	0	0	0
2	11-50	1	1	0	0
3	51-500	1	0	1	0
4	>500	2	0	1	1

The piezometer shall be suitably located to ensure that zone of aquifer tapped in the piezometer is the same as that of the pumping well.

#### 15.0 Environmental Compensation

Extraction of ground water for commercial use by industries, infrastructure units and mining projects without a valid No Objection Certificate from appropriate authority shall be considered illegal and such entities shall be liable to pay Environmental Compensation for the quantum of ground water so extracted. The norms prescribed by Central Pollution Control Board (CPCB) shall be utilized for calculating the Environmental compensation as mentioned below:

$$EC_{GW} = \frac{\text{Ground water consumption per day} \times \text{Environmental Compensation rate (ECR}_{GW}) \times \text{No. of days}}{\text{Deterrence factor}}$$

where ground water consumption is in m<sup>3</sup>/day and ECR<sub>GW</sub> in Rs./ cum

#### 15.1 Rates of Environmental Compensation:

Rates of Environmental Compensation (ECR<sub>GW</sub>) for various types of users in different categories of assessment units are given in Table 15.1 to 15.3.

Table 15.1 : ECR<sub>GW</sub> for Packaged Drinking Water units

S.No.	Area Category	Water Consumption (cum/day)			
		<200/	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR <sub>GW</sub> ) in Rs./m <sup>3</sup>			
	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over- exploited	48	72	96	120

Note :-Minimum EC<sub>GW</sub> shall not be less than Rs 1,00,000/-

**Table 15.2: ECR<sub>GW</sub> for Mining/ infrastructure dewatering projects**

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
Environmental Compensation Rate (ECR <sub>GW</sub> ) in Rs./m <sup>3</sup>					
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over- exploited	60	90	120	150

**Note :-**Minimum ECR<sub>GW</sub> shall not be less than Rs 1,00,000/-

**Table 15.3: ECR<sub>GW</sub> for Industrial units**

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
Environmental Compensation Rate (ECR <sub>GW</sub> ) in Rs./m <sup>3</sup>					
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over- exploited	80	120	160	200

**Note :-**Minimum ECR<sub>GW</sub> shall not be less than Rs 1,00,000/-

### 15.2 Deterrent Factors to compensate losses and environmental damage (for packaged drinking water units, mining, industries and infrastructural dewatering projects)

The following deterrent factors based on the duration of illegal ground water extraction shall be levied to compensate for the losses and environmental damages as detailed in Table 15.4.

**Table 15.4: Deterrent factor based on quantum of ground water withdrawal and number of years of illegal withdrawal**

S.No.	Water Consumption	Deterrence Factor		
		< 2 years	2-5 years	>5 years
1	<1000 KLD	1.00	1.00	1.25
2	1000-5000 KLD	1.00	1.00	1.50
3	>5000 KLD	1.00	1.25	2.00

**Note:** KLD – Kilolitre per day

### 16.0 Provision of Penalty

Penalty shall be imposed on the proponents for non-compliance of No Objection Certificate conditions issued by the appropriate authority. Rates of penalty proposed for non-compliance of various conditions of No Objection Certificate are given in Table 16.1. The rates of the penalty shall be reviewed periodically with the approval of competent authority in Ministry of Jal Shakti.

**Table 16.1: Penalty provision for non Compliance of No Objection Certificate conditions**

S. No.	Items	Charges in Rs.
1	Non installation/faulty Digital water Flow meter with telemetry system.	200000
2	Non disclosure/ construction of additional groundwater abstraction structures a) Non-functional Structures. b) Defunct/Abandoned Note: Given rates are for unit non-functional/defunct/abandoned structures. This shall be multiplied with total such structures to arrive at consolidated penalty.	200000 100000
3	Reporting of fresh water zones as Brackish / Saline zones in application.	200000
4	Non Installation of Piezometer.	200000
5	Non Installation/faulty DWLR/Telemetry system	100000
6	Non Construction/Inadequate capacity of Recharge / Water conservation structures.	500000
7	Non maintenance of Recharge structures.	200000
8	Injection of treated/untreated water into the aquifer system. Note: In addition to penalty, the proponent shall bear the cost of aquifer remediation as per the provisions of Environment (Protection) Act, 1986.	1000000
9	Non Submission of Water level/Water quality Data.	50000
10	Non-maintenance of log book of daily withdrawal/non submission of Groundwater abstraction data.	50000
11	Non submission of photograph of recharge structure(s).	50000
12	Non Submission of Self Compliance report.	100000
13	Construction of groundwater abstraction structures by unauthorized/unregistered Drilling Rigs (per structures).	100000
14	Non registration of water supply tankers.	500000
15	Submission of false information/ undertaking.	100000

Charges shall also be payable for correction/modification in the existing issued No Objection Certificate letter. The details of such charges are given in [Table 16.2](#).

**Table 16.2: Proposed Charges for correction/Modification in the existing issued No Objection Certificate**

S. No.	Items	Charges in Rs.
1	Change in recharge quantum	10000
2	Change in User ID.	5000
3	Change in firm Name	5000
4	Extension of No Objection Certificate	5000
5	Issuance of duplicate No Objection Certificate	5000
6	Issuance of corrigendum to No Objection Certificate	5000
7	Any other items/corrections etc	5000

**17.0 Other important Conditions (Applicable to all):**

- i. Sale of ground water by a person/ agency not having valid no objection certificate from CGWA/State Ground Water Authority is not permitted.
- ii. In infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- iii. In case of Infrastructure projects, the firm/entity shall ensure implementation of dual water supply system in the projects. Compliance of the same shall be submitted through the web portal.
- iv. Non-compliance of conditions mentioned in the No Objection Certificate may be taken as sufficient reason for cancellation of no objection certificate accorded/ non-renewal of No Objection Certificate.
- v. No application shall be entertained without supporting documents as specified in relevant sections.
- vi. Abstraction structure(s) should be located inside the premises of project property.
- vii. Self compliance of conditions laid down in the no objection certificate shall be reported by the users online in the web portal of Central Ground Water Authority/state Ground Water Authority.
- viii. Processing fee prescribed, if any, from time to time shall be charged for various services.

**Note:**

1. Guidelines are subject to modification from time to time.
2. In case of any discrepancy between Hindi and English versions of this document including the annexures, the English version shall prevail.

**TRUE COPY**



UTTAR PRADESH POLLUTION CONTROL BOARD

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

34

CONSENT ORDER

Ref No. -  
118243/UPPCB/Sonebhadra(UPPCBRO)/CTO/w  
ater/MIRZAPUR/2021

Dated : 11/02/2021

To ,

Shri GANGASAGAR SINGH  
M/s GANGA SAGAR SINGH(STONE CRUSHER)  
VILL. BHAGWATI DEI, POST-PATIHATTA, PARGANA-BHAGWAT, TEH. CHUNAR,  
DISTT. MIRZAPUR(U.P.)  
MIRZAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. GANGA SAGAR SINGH(STONE  
CRUSHER)

Reference Application No :10932180

Dated :11/02/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. GANGA SAGAR SINGH(STONE CRUSHER) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 11/02/2021 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Radhey Shyam Digitally signed by Radhey Shyam  
Date: 2021.02.11 14:01:11 +05'30'

REGIONAL OFFICER

Enclosed : As above  
(condition of consent):

Copy to: CHIEF ENVIRONMENTAL OFFICER (CIRCLE-2),U. P. POLLUTION CONTROL BOARD  
LUCKNOW.

REGIONAL OFFICER

## U.P. Pollution Control Board

Dated : 11/02/2021

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Stone Grits -12500 Ton/Year & Stone Dust-500 Ton/Year.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	PROCESS EMISSION	NIL	0	Particulate Matter	COVERING OF ALL PROCESS EMISSION SOURCES AND REGULAR WATER SPRINKLING
2	D.G. SET 250 KVA-01 No.	DIESEL	01	Particulate Matter	AS PER STANDARD

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	0	Particulate Matter	600 MICRO GRAM PER CUBIC MITER
2	01	Particulate Matter	AS PER STANDARD

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

Supreme Court.

12. The D.G. set should have minimum stack height 0.2 x KVA meter from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.
  13. The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
  14. The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
  15. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
  16. This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.
  17. Industry shall be operated in such a manner that ambient air quality should not be adversely affected.
  18. Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory NABL laboratory by the unit and submit monitoring report to the Board within one month.
  19. The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.
  20. The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.
  21. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.
  22. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.
  23. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.
  24. The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.
  25. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
  26. This consent order will not affect the acceptance of order directions of other departments
  27. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.
  28. Industry shall comply the affidavit dated 11.01.2021 submitted with application form.
- Board reserves its right for amendment or cancellation of any of the conditions specified above at any time, in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Digitally signed by Radhey  
 Shyam  
 Date: 2021.02.11 18:22:08  
 +05'30'  
 REGIONAL OFFICER



भारत सरकार  
Government of India  
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय  
Ministry of Micro, Small and Medium Enterprises

**MSME**  
सूक्ष्म, लघु एवं मध्यम उद्यम  
MICRO, SMALL & MEDIUM ENTERPRISES

## UDYAM REGISTRATION CERTIFICATE

Our small hands to  
make you LARGE



UDYAM REGISTRATION NUMBER	UDYAM-UP-30-0005823				
NAME OF ENTERPRISE	M/S GANGA SAGAR SINGH				
TYPE OF ENTERPRISE *	MEDIUM				
MAJOR ACTIVITY	MANUFACTURING				
SOCIAL CATEGORY OF ENTREPRENEUR	GENERAL				
NAME OF UNIT(S)	S.No.	Name of Unit(s)			
	1	M/s Ganga Sagar Singh			
OFFICAL ADDRESS OF ENTERPRISE	Flat/Door/Block No.	.	Name of Premises/ Building	Ganga Sagar Singh	
	Village/Town	KARAMPUR	Block	.	
	Road/Street/Lane	KARAMPUR, AURIHAR, SAIDPUR	City	Ghazipur	
	State	UTTAR PRADESH	District	GHAZIPUR , Pin 233221	
	Mobile	7705838383	Email:	sgangasagar13@gmail.com	
DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE	02/11/1998				
DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS	02/11/1998				
NATIONAL INDUSTRY CLASSIFICATION CODE(S)	S.No.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
	1	42 - Civil Engineering	4210 - Construction roads and railways	42101 - Construction and maintenance of motorways, streets, roads, other vehicular and pedestrian ways, highways, bridges, tunnels and subways	Manufacturing
DATE OF UDYAM REGISTRATION	01/11/2021				

\* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing: - 12/12/2021

For any assistance, you may contact:

1. District Industries Centre: GHAZIPUR ( UTTAR PRADESH )
2. MSME-DI: ALLAHABAD ( UTTAR PRADESH )

**BE A  
CHAMPION**  
with the

**ANNEXURE A-4**

**REPORT ON AQUIFER MAPPING AND  
GROUNDWATER MANAGEMENT PLAN  
MIRZAPUR DISTRICT, UTTAR PRADESH**

State Unit Office, Allahabad

**Central Ground Water Board**  
Ministry of Jal Shakti,  
Department of Water Resources,  
River Development and Ganga Rejuvenation  
Government of India

Report on  
AQUIFER MAPPING AND GROUND WATER  
MANAGEMENT PLAN  
MIRZAPUR DISTRICT, UTTAR PRADESH  
(4520.85 sq.km)  
AAP 2021-22

State Unit Office, Allahabad

**Central Ground Water Board**  
Ministry of Jal Shakti,  
Department of Water Resources,  
River Development and Ganga Rejuvenation  
Government of India

## 6.10 Aquifer Mapping and Management Plan of PAHARI Block, Mirzapur District, U.P.

### 1. Salient Information

Table 1: Salient Information of PAHARI Block, Mirzapur District, UP

Area (km <sup>2</sup> )	325.90				
Population	131249	Male	68799	Female	62450
Population Density	402.73 persons/sq. km				
Annual Rainfall (2020)	870.91mm	Monsoon	724.23mm	Non-Monsoon	146.68 mm

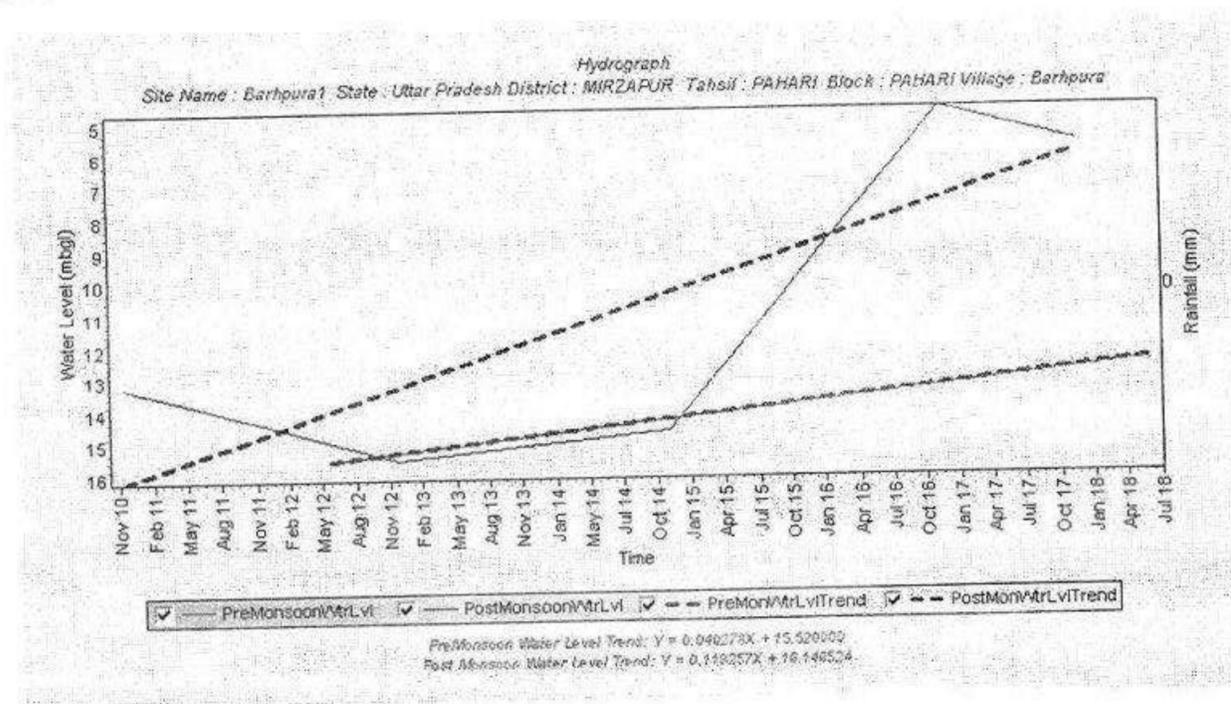
Table 2: Agriculture and Irrigation, PAHARI Block, Mirzapur, UP

Net Sown Area	18667	Gross Sown Area	28888
Net Irrigated Area	8207	Gross Irrigated Area	14192
Irrigation by GW	49.83%	Irrigation by SW	50.17%

\*Area in Hectare

### 2. Water Level Behaviour

There are four monitoring wells (one national hydrograph station of CGWB) in the block. The average depth to water level has been observed as 8.72 mbgl during Pre-monsoon (2021) and 4.70 mbgl during post-monsoon (2021). For the period of 2011-2021 Pre-monsoon water level trend is 0.40m/year and post-monsoon water level trend is 0.39m/year.



### 3. Aquifer Disposition

Three aquifer groups exist in the block:

**Aquifer Group I:** 24.8 to 75.6 mbgl.

**Aquifer Group II:** 117.05 mbgl to 200 mbgl.

Aquifer Group III: 266.8 mbgl- beyond 275.9 mbgl.

#### 4. Ground water resource, extraction and other issues

Table 3: Ground Water Resource (Dynamic), Extraction as on March, 2020, PAHARI Block, Mirzapur, UP

A	FIRST AQUIFER SYSTEM	
1	Dynamic Resources (Fresh)	
2	Total GW Extraction	4701.86Ham
3	Stage of Ground Water Extraction	2723.34Ham
4	Category	57.92%
		Safe

Issues: Being a hard rock terrain limited sub-surface storage available.

#### 5. Chemical Quality of ground water and contamination

Table 4: Basic Chemical Quality of Phreatic Aquifer, PAHARI Block, Mirzapur, UP

Basic Parameter	Permissible Limit	Results
	BIS 10500:2012	
pH	6.5-8.5	7.45
EC (mS/cm) at 25°C	3000	1136
CO <sub>3</sub> mg/l	-	0
HCO <sub>3</sub> mg/l	-	183
Cl mg/l	1000	184
F mg/l	1.5	0.12
NO <sub>3</sub> mg/l	45	102
SO <sub>4</sub> mg/l	400	4.1
TH as CaCO <sub>3</sub> mg/l	600	420
Ca mg/l	200	100
Mg mg/l	100	41
Na mg/l	-	47
K mg/l	-	0.68
SiO <sub>2</sub> mg/l	-	33
PO <sub>4</sub> mg/l	-	0

Table 5: Heavy Metal concentration of Shallow Aquifer, PAHARI Block, Mirzapur District, UP

Heavy Metals		Cr in ppb	Fe in ppm	Mn in ppm	Cu in ppm	Zn in ppm	As in ppb	Pb in ppb	U in ppb
Permissible Limit	BIS 10500:2012	50	1	0.3	1.5	15	10	10	30
Results		-0.001	0.195	0.009	0.003	1.012	0	0	3

1713	UTTAR PRADESH	MIRZAPUR	RAJGARH	ATRAULI KHURD	TATARPUR
1714	UTTAR PRADESH	MIRZAPUR	RAJGARH	BABHNI	ASRAULI KALA
1715	UTTAR PRADESH	MIRZAPUR	RAJGARH	BABHNI	BABHNI
1716	UTTAR PRADESH	MIRZAPUR	RAJGARH	BABHNI	GULABPUR
1717	UTTAR PRADESH	MIRZAPUR	RAJGARH	BADAGAON	BADAGAON
1718	UTTAR PRADESH	MIRZAPUR	RAJGARH	BADGAWA	BADGAWA
1719	UTTAR PRADESH	MIRZAPUR	RAJGARH	BAGHAUDA	BAGHAUDA
1720	UTTAR PRADESH	MIRZAPUR	RAJGARH	BAGHAUDA	POKHRAUDH
1721	UTTAR PRADESH	MIRZAPUR	RAJGARH	BAHERA	BAHERA
1722	UTTAR PRADESH	MIRZAPUR	RAJGARH	BAIRAMPUR	BAIRAMPUR
1723	UTTAR PRADESH	MIRZAPUR	RAJGARH	BAKIYABAD	BAKIABAD
1724	UTTAR PRADESH	MIRZAPUR	RAJGARH	BAKIYABAD	SONURGANJ
1725	UTTAR PRADESH	MIRZAPUR	RAJGARH	BALUWAA BAJAHUR	BALUA BAJAHUR
1726	UTTAR PRADESH	MIRZAPUR	RAJGARH	BAN IMILIYA	BAN IMILIYA
1727	UTTAR PRADESH	MIRZAPUR	RAJGARH	BARADIH	BARADIH
1728	UTTAR PRADESH	MIRZAPUR	RAJGARH	BARADIH	BIJURAH
1729	UTTAR PRADESH	MIRZAPUR	RAJGARH	BARADIH	SHIVPUR
1730	UTTAR PRADESH	MIRZAPUR	RAJGARH	BHAGAUTI DAI	BHAGAUTI DAI
1731	UTTAR PRADESH	MIRZAPUR	RAJGARH	BHEDI	BHEDI
1732	UTTAR PRADESH	MIRZAPUR	RAJGARH	BHITI	BHAWANIPUR
1733	UTTAR PRADESH	MIRZAPUR	RAJGARH	BHITI	BHITI
1734	UTTAR PRADESH	MIRZAPUR	RAJGARH	BISHUNPUR	BISHUNPUR
1735	UTTAR PRADESH	MIRZAPUR	RAJGARH	BISHUNPURA	BISHUNPURA
1736	UTTAR PRADESH	MIRZAPUR	RAJGARH	CHAUKADA	CHAUKHDA
1737	UTTAR PRADESH	MIRZAPUR	RAJGARH	CHAUKADA	PIPARWAR
1738	UTTAR PRADESH	MIRZAPUR	RAJGARH	CHAUKIYA	BISHUNPUR JARHA
1739	UTTAR PRADESH	MIRZAPUR	RAJGARH	CHAUKIYA	CHAUKIYA
1740	UTTAR PRADESH	MIRZAPUR	RAJGARH	CHAUKIYA	Ramgargh
1741	UTTAR PRADESH	MIRZAPUR	RAJGARH	CHHITAMPUR	CHITATAMPUR
1742	UTTAR PRADESH	MIRZAPUR	RAJGARH	CHHITAMPUR	KARKACHHA
1743	UTTAR PRADESH	MIRZAPUR	RAJGARH	DADIYA	BHAWA
1744	UTTAR PRADESH	MIRZAPUR	RAJGARH	DADIYA	DADIYA
1745	UTTAR PRADESH	MIRZAPUR	RAJGARH	DADRA	DADRA
1746	UTTAR PRADESH	MIRZAPUR	RAJGARH	DADRA MU.RAMPUR	DADRA MU.RAMPUR
1747	UTTAR PRADESH	MIRZAPUR	RAJGARH	DADRA MU.RAMPUR	PAHARI
1748	UTTAR PRADESH	MIRZAPUR	RAJGARH	DARA NAGAR	BHARKO
1749	UTTAR PRADESH	MIRZAPUR	RAJGARH	DARA NAGAR	DARA NAGAR
1750	UTTAR PRADESH	MIRZAPUR	RAJGARH	DARA NAGAR	KUSUNHAWA
1751	UTTAR PRADESH	MIRZAPUR	RAJGARH	DARA NAGAR	LAHAS
1752	UTTAR PRADESH	MIRZAPUR	RAJGARH	DARA NAGAR	UDAIPUR
1753	UTTAR PRADESH	MIRZAPUR	RAJGARH	DARBAN	DARBAN
1754	UTTAR PRADESH	MIRZAPUR	RAJGARH	DARBAN	HINAUTA
1755	UTTAR PRADESH	MIRZAPUR	RAJGARH	DEVPURA	DEVPURA
1756	UTTAR PRADESH	MIRZAPUR	RAJGARH	DEVPURA	JODHIPUR
1757	UTTAR PRADESH	MIRZAPUR	RAJGARH	DHANAWAL	DHANAWAL
1758	UTTAR PRADESH	MIRZAPUR	RAJGARH	DHANSIRIYA	DHANSIRIYA
1759	UTTAR PRADESH	MIRZAPUR	RAJGARH	DHAUHA	DHAUHA
1760	UTTAR PRADESH	MIRZAPUR	RAJGARH	DHAURAHA	BAGAH
1761	UTTAR PRADESH	MIRZAPUR	RAJGARH	DHAURAHA	DHAURAHA
1762	UTTAR PRADESH	MIRZAPUR	RAJGARH	DHAURAHA	TENDUA KHURD
1763	UTTAR PRADESH	MIRZAPUR	RAJGARH	DHURFAR	DHURFAR
1764	UTTAR PRADESH	MIRZAPUR	RAJGARH	GOBARDAHA	GOBARDAHA

1765	UTTAR PRADESH	MIRZAPUR	RAJGARH	GOLHANPUR	GOLHANPUR
1766	UTTAR PRADESH	MIRZAPUR	RAJGARH	GOLHANPUR	IMILIYA BANDHWA
1767	UTTAR PRADESH	MIRZAPUR	RAJGARH	GOLHANPUR	MISHIRPUR
1768	UTTAR PRADESH	MIRZAPUR	RAJGARH	GORTHARA	CHANRI BANDH
1769	UTTAR PRADESH	MIRZAPUR	RAJGARH	GORTHARA	CHERUI KON
1770	UTTAR PRADESH	MIRZAPUR	RAJGARH	GORTHARA	GORTHARA
1771	UTTAR PRADESH	MIRZAPUR	RAJGARH	GORTHARA	RAIKARA
1772	UTTAR PRADESH	MIRZAPUR	RAJGARH	INDRAKUSH	CHATURBHUJPUR
1773	UTTAR PRADESH	MIRZAPUR	RAJGARH	INDRAKUSH	CHORMARWA
1774	UTTAR PRADESH	MIRZAPUR	RAJGARH	INDRAKUSH	INDRAKUSH
1775	UTTAR PRADESH	MIRZAPUR	RAJGARH	INDRAKUSH	KUSUMHI
1776	UTTAR PRADESH	MIRZAPUR	RAJGARH	INDRAKUSH	TATIWA
1777	UTTAR PRADESH	MIRZAPUR	RAJGARH	JAMUHAR	GAIGHAT
1778	UTTAR PRADESH	MIRZAPUR	RAJGARH	JAMUHAR	GOSAIPUR
1779	UTTAR PRADESH	MIRZAPUR	RAJGARH	JAMUHAR	JAMUHAR
1780	UTTAR PRADESH	MIRZAPUR	RAJGARH	JAMUHAR	Rumipur
1781	UTTAR PRADESH	MIRZAPUR	RAJGARH	JANGAL MAHAL	JANGAL MAHAL
1782	UTTAR PRADESH	MIRZAPUR	RAJGARH	JAUGARH	JAUGARH
1783	UTTAR PRADESH	MIRZAPUR	RAJGARH	KALWARI MAFI	KALWARI MAFI
1784	UTTAR PRADESH	MIRZAPUR	RAJGARH	KARAUNDA	IMILIYA 84
1785	UTTAR PRADESH	MIRZAPUR	RAJGARH	KARAUNDA	KARAUNDA
1786	UTTAR PRADESH	MIRZAPUR	RAJGARH	KHAMHARIYA	KHAMHARIYA
1787	UTTAR PRADESH	MIRZAPUR	RAJGARH	KHAMHARIYA	PURAINIYA
1788	UTTAR PRADESH	MIRZAPUR	RAJGARH	KHAMHARIYA	SONEBARSA
1789	UTTAR PRADESH	MIRZAPUR	RAJGARH	KHAMHAWA JAMTI	KHAMHAWA JAMTI
1790	UTTAR PRADESH	MIRZAPUR	RAJGARH	KHANJADIPUR	DARIYAPUR
1791	UTTAR PRADESH	MIRZAPUR	RAJGARH	KHANJADIPUR	J.E. KHANJADIPUR
1792	UTTAR PRADESH	MIRZAPUR	RAJGARH	KHANJADIPUR	J.E. DARIYAPUR
1793	UTTAR PRADESH	MIRZAPUR	RAJGARH	KHANJADIPUR	KHANJADIPUR
1794	UTTAR PRADESH	MIRZAPUR	RAJGARH	KHANJADIPUR	KHATKHARIYA
1795	UTTAR PRADESH	MIRZAPUR	RAJGARH	KHATKHARIYA	KHATKHARIYA
1796	UTTAR PRADESH	MIRZAPUR	RAJGARH	KHORADIH	KHORADIH
1797	UTTAR PRADESH	MIRZAPUR	RAJGARH	KHUTARI	KHUTARI
1798	UTTAR PRADESH	MIRZAPUR	RAJGARH	KHUTARI	SEMRA
1799	UTTAR PRADESH	MIRZAPUR	RAJGARH	KHUTHAN	GARHI PIPRI
1800	UTTAR PRADESH	MIRZAPUR	RAJGARH	KHUTHAN	KHUTAHA
1801	UTTAR PRADESH	MIRZAPUR	RAJGARH	KON	GARHWA
1802	UTTAR PRADESH	MIRZAPUR	RAJGARH	KON	KON
1803	UTTAR PRADESH	MIRZAPUR	RAJGARH	KOTHILAWA	KOTHILAWA
1804	UTTAR PRADESH	MIRZAPUR	RAJGARH	KOTHILAWA	LALPUR
1805	UTTAR PRADESH	MIRZAPUR	RAJGARH	KUBA KALA	KUBA KALA
1806	UTTAR PRADESH	MIRZAPUR	RAJGARH	KUBA KURD	KUBA KHURD
1807	UTTAR PRADESH	MIRZAPUR	RAJGARH	KUDI	KUDI
1808	UTTAR PRADESH	MIRZAPUR	RAJGARH	KUNDRUPH	ATARI
1809	UTTAR PRADESH	MIRZAPUR	RAJGARH	KUNDRUPH	KUNDRUPH
1810	UTTAR PRADESH	MIRZAPUR	RAJGARH	LAHAURA	GANGODARA
1811	UTTAR PRADESH	MIRZAPUR	RAJGARH	LAHAURA	LAHAURA
1812	UTTAR PRADESH	MIRZAPUR	RAJGARH	LAHAURA	PURAINIA
1813	UTTAR PRADESH	MIRZAPUR	RAJGARH	LAHAURA	PURAINIA SHANI
1814	UTTAR PRADESH	MIRZAPUR	RAJGARH	LUSA	LUSA
1815	UTTAR PRADESH	MIRZAPUR	RAJGARH	MADFA	DULHA DHAUL
1816	UTTAR PRADESH	MIRZAPUR	RAJGARH	MADFA	MADFA
			RAJGARH	MATIHANI	MATIHANI

1817	UTTAR PRADESH	MIRZAPUR	RAJGARH	NADIHAR	NADIHAR
1818	UTTAR PRADESH	MIRZAPUR	RAJGARH	NAUDIHA LALPUR	ATRAURA
1819	UTTAR PRADESH	MIRZAPUR	RAJGARH	NAUDIHA LALPUR	NAUDIHA LALPUR
1820	UTTAR PRADESH	MIRZAPUR	RAJGARH	NIKARIKA	NIKARIKA
1821	UTTAR PRADESH	MIRZAPUR	RAJGARH	NUAANW	NUAANW
1822	UTTAR PRADESH	MIRZAPUR	RAJGARH	NUNAUTI	NUNAUTI
1823	UTTAR PRADESH	MIRZAPUR	RAJGARH	PACHOKHARA	KASHOPUR
1824	UTTAR PRADESH	MIRZAPUR	RAJGARH	PACHOKHARA	PACHOKHARA
1825	UTTAR PRADESH	MIRZAPUR	RAJGARH	PADRAWA	HINAUTA
1826	UTTAR PRADESH	MIRZAPUR	RAJGARH	PADRAWA	NIBIYA
1827	UTTAR PRADESH	MIRZAPUR	RAJGARH	PADRAWA	PADRAWA
1828	UTTAR PRADESH	MIRZAPUR	RAJGARH	PATERI	BAR
1829	UTTAR PRADESH	MIRZAPUR	RAJGARH	PATERI	PATERI
1830	UTTAR PRADESH	MIRZAPUR	RAJGARH	PATHARKHURA	CHIKHURIA
1831	UTTAR PRADESH	MIRZAPUR	RAJGARH	PATHARKHURA	PATHARKHURA
1832	UTTAR PRADESH	MIRZAPUR	RAJGARH	PATIHATA	PATIHATA
1833	UTTAR PRADESH	MIRZAPUR	RAJGARH	RAIKARI	RAIKARI
1834	UTTAR PRADESH	MIRZAPUR	RAJGARH	RAIKARI	TENDUI
1835	UTTAR PRADESH	MIRZAPUR	RAJGARH	RAJAPUR	DHEKWAH
1836	UTTAR PRADESH	MIRZAPUR	RAJGARH	RAJAPUR	RAJAPUR
1837	UTTAR PRADESH	MIRZAPUR	RAJGARH	RAJGARH	PANIGAWA
1838	UTTAR PRADESH	MIRZAPUR	RAJGARH	RAJGARH	RAJGARH
1839	UTTAR PRADESH	MIRZAPUR	RAJGARH	RAJGARH	SALAIYA
1840	UTTAR PRADESH	MIRZAPUR	RAJGARH	RAMPUR 33	MAMRI MU DARANAGAR
1841	UTTAR PRADESH	MIRZAPUR	RAJGARH	RAMPUR 33	MAMRI MU.DEVPURA
1842	UTTAR PRADESH	MIRZAPUR	RAJGARH	RAMPUR 33	RAMPUR - 33
1843	UTTAR PRADESH	MIRZAPUR	RAJGARH	RAMPUR 33	SEMARI MU. DEVPURA
1844	UTTAR PRADESH	MIRZAPUR	RAJGARH	RAMPUR 38	AARAJI RAMPUR URF DUBEPUR
1845	UTTAR PRADESH	MIRZAPUR	RAJGARH	RAMPUR 38	RAMPUR - 38
1846	UTTAR PRADESH	MIRZAPUR	RAJGARH	RAMPUR BARHO	RAMPUR BARHO
1847	UTTAR PRADESH	MIRZAPUR	RAJGARH	RAMPUR DHABAHI	RAMPUR DHABHI
1848	UTTAR PRADESH	MIRZAPUR	RAJGARH	RAMPUR SAKTESHGARH	RAMPUR SAKTESHGARH
1849	UTTAR PRADESH	MIRZAPUR	RAJGARH	SAMUDAWA	SAMUDAWA
1850	UTTAR PRADESH	MIRZAPUR	RAJGARH	SAMUDAWA	TAKTAIYA
1851	UTTAR PRADESH	MIRZAPUR	RAJGARH	SARSO	SARSO
1852	UTTAR PRADESH	MIRZAPUR	RAJGARH	SARSO	SEMARI
1853	UTTAR PRADESH	MIRZAPUR	RAJGARH	SEMRA BARHO	SEMRA BARHO
1854	UTTAR PRADESH	MIRZAPUR	RAJGARH	SHEKHWA	SHEKHWAN
1855	UTTAR PRADESH	MIRZAPUR	RAJGARH	SIRIYA	CHAKJATA
1856	UTTAR PRADESH	MIRZAPUR	RAJGARH	SIRIYA	SARIYA
1857	UTTAR PRADESH	MIRZAPUR	RAJGARH	SONBARSA KHURD	BIYAHUR
1858	UTTAR PRADESH	MIRZAPUR	RAJGARH	SONBARSA KHURD	RAMRASHI
1859	UTTAR PRADESH	MIRZAPUR	RAJGARH	SONBARSA KHURD	SARASWAR
1860	UTTAR PRADESH	MIRZAPUR	RAJGARH	SONBARSA KHURD	SONBARSA KALA
1861	UTTAR PRADESH	MIRZAPUR	RAJGARH	SONBARSA KHURD	SONBARSA KHURD
1862	UTTAR PRADESH	MIRZAPUR	RAJGARH	SONPUR	AHIRUPUR
1863	UTTAR PRADESH	MIRZAPUR	RAJGARH	SONPUR	SONPUR
1864	UTTAR PRADESH	MIRZAPUR	RAJGARH	TALAR	CHITBISHRAM
1865	UTTAR PRADESH	MIRZAPUR	RAJGARH	TALAR	TALAR
1866	UTTAR PRADESH	MIRZAPUR	RAJGARH	TENDUA KALA	ANANTPUR
1867	UTTAR PRADESH	MIRZAPUR	RAJGARH	TENDUA KALA	PIPRAHI
1868	UTTAR PRADESH	MIRZAPUR	RAJGARH	TENDUA KALA	TENDUA KALA

*Handwritten signature*

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**ANNEXURE A-5**

Item No.10

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH**(By Video Conferencing)  
Original Application No.521/2022

Sampurna Nand

...Applicant

Versus

State of U.P

...Respondent

Date of hearing: 01.09.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER****Application is registered based on a Letter Petition received by Post.****ORDER**

1. Shri Sampurna Nand has sent the present letter petition, which is treated and registered as original application, complaining about illegal mining on hills in the area of villages Bhagoti Dei, Sonpur, Biyahur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil Chunar in District Mirzapur, Uttar Pradesh by illegal blasting and taking out of boulder, patia, gitti etc. causing damage to environment and health hazards to local villagers. The applicant has further submitted that due to illegal mining, the entire area is covered by cloud of dust and illegal blasting is resulting in severe vibrations in the area like earthquake damaging the walls of the houses and endangering the lives of the villagers.

2. This Tribunal is empowered to *suo moto* take cognizance of the cases involving questions relating to environment arising out of the implementation of enactments specified in First Schedule of the National Green Tribunal Act, 2010 as held by Hon'ble Supreme Court in **Municipal Corporation of Greater Mumbai V/s. Ankita Sinha and others 2021 SSC Online SC 897.** This Tribunal can also take cognizance of such cases on the

O. A. No. 520/2022

Subhash Mishra &amp; Ors. Vs. State of Uttarakhand

-2-

basis of letter petitions in accordance with settled principles of law governing Public Interest Litigation.

3. *Prima facie*, the allegations made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the allegations made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Regional Office, MoEF & CC, Lucknow, Director, Directorate of Geology and Mining, Uttar Pradesh, State PCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents, if any, verify the factual position, take appropriate remedial action by following due process of law and submit its report within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

4. List for further consideration on 25.11.2022.

5. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the Regional Office, MoEF & CC, Lucknow, Director, Directorate of Geology and Mining, Uttar Pradesh, State PCB and District Magistrate, Mirzapur by e-mail for compliance.

Arun Kumar Tyagi, JM



Dr. Afroz Ahmad, EM

September 01, 2022  
AG

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**ANNEXURE A-6**

Item No.4

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**(Through Physical Hearing with Hybrid VC Option)  
Original Application No.521/2022

Sampurna Nand		...Applicant
	Versus	
State of U.P. & Ors.		...Respondent

Date of hearing: 27.04.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: Mr. Pankaj Kumar Mishra, applicant in person.

Respondent: Mr. Gigi George, Advocate for State of U.P. (through VC).  
Mr. Mukesh Verma, Advocate for Mining Department  
(through VC).  
Mr. Pradeep Mishra, Advocate for UPPCB (through VC).**Application is registered based on a Letter Petition received by Post.****ORDER**

1. Shri Sampurna Nand has sent the present letter petition, which has been treated and registered as original application, complaining about illegal mining on hills in the area of villages Bhagoti Dei, Sonpur, Bياهوur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil Chunar, District Mirzapur, Uttar Pradesh by illegal blasting and taking out of boulder, patia, gitti etc. causing damage to environment and health hazards to local villagers. The applicant has further submitted that due to illegal mining, the entire area is covered by cloud of dust and also the illegal blasting is resulting in severe vibrations in the area like earthquake damaging the walls of the houses and endangering the lives of the villagers.

2. Vide order dated 01.09.2022, this Tribunal constituted a Joint Committee comprising of the Regional Office, MoEF&CC, Lucknow, Director, Directorate of Geology and Mining, Uttar Pradesh, State PCB and District Magistrate, Mirzapur and directed the same to submit its factual and action taken report within two months.

O. A. No. 521/2022

Sampurna Nand Vs. State of U.P.  
& Ors.

-2-

3. In compliance thereof report of the Joint Committee has been submitted vide email dated 03.02.2023.
4. In its report the Joint Committee has mentioned that as per information provided by Mining Department, Mirzapur, 40 mining leases have been granted for mining of sand stone in the 4 villages namely Bhagoti Dei, Sonpur, Biahur and Chakjata for which environmental clearance was issued as mentioned in the report. All the 40 project proponents have not obtained CTE/CTO from UPPCB and NOC from Ground Water Authority.
5. Recommendations for imposition of environmental compensation on all the project proponents has been made. The Joint Committee has also made its recommendations in the report which are reproduced as under:

**Committee Recommendations:**

- 5.1 Out of 40 leases, few leases were found operational approx 500 to 600 meter, close to exiting jargo dam (constructed in 1958, hold 3 lakhs cusec water and only source to irrigate around 1000 acres' agricultural land), need to be re-evaluated in light of continuous blasting activity in area.*
- 5.2 State mining department have to obtained "No Objection Certificate" from state irrigation department before grant of lease near Jargo Dam.*
- 5.3 State Government shall constitute expert committee (Dam expert, Blasting expert etc) to assess the impact of mining and blasting activity (Blasting impact study) on the Jargo Dam and its stability, based on the finding state government may declare buffer zone, where mining etc will be completely prohibited.*
- 5.4 Strict monitoring system can be developed including uses of drone survey etc for better compliance.*
- 5.5 DGPS Survey agencies are not empaneled by UP-DGM, it is required to empaneled with UP-DGM.*
- 5.6 Capacity Building of the State DGM is required for approval of mining plan documents and subsequently its monitoring.*
- 5.7 Uttar Pradesh Pollution Control Board (UPPCB) can also review the process for granting of CTO to mining lease and its crusher plant, to avoid such confusion, where mining lease operated mine without having valid CTO, whereas, associated crusher operated plant crusher with valid CTO.*
- 5.8 Committee observed that the time of blasting for all mines are same i.e., around 2 PM, which may be rescheduled in light of local school timing, number of primary and middle schools are lies near the mining area.*

O. A. No. 521/2022

Sampurna Nand Vs. State of U.P.  
& Ors.

-3-

- 5.9 The amount collected with environmental compensation be recovered from the concerned lease holder may be used for construction of the Cemented internal road, which is used for mineral transportation, road side plantation, mist gun used for water spraying, establishment of continuous online ambient air quality monitoring station, setting of noise barrier in densely populated area, school, hospital in the area.
- 5.10 Rate of financial assurance needs to enhanced for undertaking reclamation & rehabilitation activities against the area put to use for mining & allied activities per hectare.
- 5.11 The DMG office and Regional Office of UPPCB shall be strengthened with additional manpower & advanced infrastructure facilities for strict vigilance on mining activities.
- 5.12 Audit on the quantity permitted, quantity mined out, etc shall be conducted every year.
- 5.13 There should be a better coordination between mining department, DGMC and State PCB and a monthly/quarterly/half yearly meeting should be organized to resolve the various issues of the mining leases.
- 5.14 Uttar Pradesh Mining Department may review the U.P. Mines and Minerals (Concession) Regulations, 1963, amended Rule 41-A regarding "no mining operation can be carried out within 50 meter of any dam" in light of mining where, intensive blasting is involve.
- 5.15 Controlling of dust emission is a challenge in the area in question, therefore, committee in view that a Joint Committee will constituted by local administration comprising of State PCB, Mining Department, concerned SDMs and Police to review the situation of dust arising from Stone Crushers operational in the areas and compliances of the CTO condition imposed by U.P. Pollution Control Board and if any violation is found by any of the Stone Crusher unit recommendation be sent to State PCB to revoke the CTO granted and take further necessary action as per provisions of Air (Prevention and Control of Pollution) Act, 1981 and Environmental compensation should be imposed against the violaters for the defaulting days."
6. In its report the Joint Committee has also mentioned that 26 stone crushers are operational in villages Bhagoti Dei, Sonpur, Biyahur and Chakjata. Out of 26 stone crushers CTO of two stone crushers have expired, CTO of one stone crusher has been revoked and closure order has been issued against one stone crusher. However, the Joint Committee has not looked into status of compliance by other stone crushers individually with the consent conditions.
7. The Joint Committee is directed to undertake requisite visits to each of the 26 stone crushers, verify the factual position regarding compliance with

O. A. No. 521/2022

Sampurna Nand Vs. State of U.P.  
& Ors.

-4-

consent conditions and submit its report within **two months** by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

8. In view of the averments made in the application and observations/recommendations made in the report, we consider it appropriate to have the response of State of Uttar Pradesh, through its Chief Secretary, Director, Directorate of Mining and Geology, Uttar Pradesh, State PCB and all the project proponents who are impleaded as respondents no. 1 to 43. The registry is directed to prepare memo of parties and attach the same with the application.

9. Mr. Mukesh Verma, Advocate has appeared for respondents no. 1 and 2 and Mr. Pradeep Misra, Advocate has appeared for respondent no. 3.

10. Notices be issued to the respondents no. 4 to 43-project proponents and notices be served on them through the District Magistrate, Mirzapur. For this purpose notices issued to the project proponents be sent to the District Magistrate through email for getting the service of the same effected on them and sending his report in this regard.

11. In the present case all the mining lease project proponents were required to obtain CTE/CTO from UPPCB but all the mining lease project proponents have not obtained CTE/CTO from UPPCB and are therefore violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

12. Section 19 of the National Tribunal Act 2010 lays down the procedure and specifies the powers of this Tribunal. Section 19 (4) of the National Green Tribunal Act, 2010 confers the same powers as are vested in a civil court under the Code of Civil Procedure, 1908, while trying a suit, on this Tribunal in respect of the matters specified therein for the purpose of discharging its functions under the National Green Tribunal Act, 2010.

O. A. No. 521/2022

Sampurna Nand Vs. State of U.P.  
& Ors.

-5-

13. Section 19 (4) (i) of the National Green Tribunal Act, 2010, empowers this Tribunal to pass an interim order (including granting an injunction or stay) after providing the parties concerned an opportunity to be heard, on any application made or appeal filed under the above said Act, while Section 19 (4) (j) thereof empowers this Tribunal to pass an order requiring any person to cease and desist from committing or causing any violation of any enactment specified in Schedule I. While notice is required to be given before passing of interim injunctive order under Section 19 (4) (i) of the National Green Tribunal, 2010, there is no such requirement under Section 19(4) (j) of the National Green Tribunal Act, 2010.
14. Section 20 of the National Green Tribunal Act, 2010 requires this Tribunal to apply the principle of sustainable development, the precautionary principle and the polluter pays principle while passing any order or decision or award.
15. In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining leases in question till further orders to the contrary by this Tribunal.
16. The District Magistrate, Mirzapur and Superintendent of Police, Mirzapur are directed to take all necessary steps for ensuring that no illegal mining takes place from the mining lease sites in question.
17. List for further consideration on 03.07.2023.

O. A. No. 521/2022

Sampurna Nand Vs. State of U.P.  
& Ors.

-6-

18. A copy of this order be forwarded to the applicants and respondents, Regional Office, MoEF & CC, Lucknow, Director, Directorate of Geology and Mining, Uttar Pradesh, State PCB, the District Magistrate, Mirzapur and the Superintendent of Police, Mirzapur by email for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 27, 2023  
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**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

184681/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023

Date: 06/06/2023

To,

M/s

**SHRI GANGA SAGAR SINGH(SAND STONE MINES)**

**ARAZI NO. 730 AREA-1.01Ha, VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.)**

<b>Application Id- 21264549</b>
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**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **SHRI GANGA SAGAR SINGH(SAND STONE MINES)** located at **ARAZI NO. 730 AREA-1.01Ha, VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.)**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI GANGA SAGAR SINGH(SAND STONE MINES)** granted for the period from **06/06/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Sand Stone)	75000	Cubic Meters/Year

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
<b>Domestic</b>	<b>1.0 KLD</b>	<b>Septic Tank</b>	<b>Soak Pit</b>

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
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(iv) **Sewage Treatment and Disposal :-** The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Sand Stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid for production of Building Stone (Sand Stone)- 75000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased ARAZI NO. 730, VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.
2. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. The CTO fee submitted by unit is less than the requisite fee. So industry shall deposit the balance fee to the Board immediately.
3. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 706/Parya/DEAC/Sandstone/MZP/2018, Dated- 07.04.2018 and submit its compliance report to UPPCB.
4. The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 Sampooranand Vs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.
5. In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.
6. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
7. The proponent shall submitted compliance report of condition imposed in EC within every six month.
8. The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
9. The proponent shall establish Water sprinkling arrangement for dust suppression.
10. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
11. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
12. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
13. Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.
14. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
15. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
16. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
17. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
18. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
19. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
20. All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.
21. Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)
22. The dust suppression measures like water spraying will be done on the haul roads and working areas.
23. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans

boundary Movement) Rules 2016.

24. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
25. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
26. Industry shall comply with the relevant provisions of Environmental Laws.
27. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH  
Date: 2023.06.08 08:22:29 +05'30'

**Chief Environmental Officer (circle-2)**

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH  
Date: 2023.06.08 08:22:41 +05'30'

**Chief Environmental Officer (circle-2)**

Ref. No.: G000539 /OANo.-521/2022/2023

Date: 13/07/2023

From,

Divya Mittal,  
District Magistrate  
Mirzapur.

To,

The Registrar,  
Hon'ble National Green Tribunal,  
Copemicus Marg,  
New Delhi.  
E-mail-judicial-ngt@gov.in

**Sub:- Submission of Joint Committee report in compliance of directions issued by Hon'ble NGT vide order dated 27.04.2023 in O.A. No. 521/2022 Sampurna Nand V/s. State of U.P.**

Sir,

In the above noted case, Hon'ble National Green Tribunal directed the following:-

*"....7. The Joint Committee is directed to undertake requisite visits to each of the 26 stone crushers, verify the factual position regarding compliance with consent conditions and submit its report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF..."*

To compliance the above direction of order dated 27.04.2023, the Joint Committee has constituted by District Administration, Mirzapur vide Letter No. G000420/O.A. No. 521/2022 dated 26.05.2023. The Joint Committee have conducted field visit on 19<sup>th</sup> June, 29<sup>th</sup> June, 2023 and 1<sup>st</sup> July, 2023. The report of Joint Committee regarding factual status of 26 Stone Crushers is being filed herewith.

It is requested that the previously mentioned report of Joint Committee may be presented before the Hon'ble Tribunal for kind consideration.

**Encl.: As above.**

Yours faithfully,



**District Magistrate  
Mirzapur**

**End. No. & Date as above.**

**Copy:-** Member Secretary, U.P. Pollution Control Board, Lucknow.

**District Magistrate  
Mirzapur**

**Factual report of Committee constituted by District Administration, Mirzapur in the matter of O.A. No. 521/2022 Sampurna Nand V/s. State of U.P.&Ors.**

Hon'ble NGT constituted a Joint Committee comprising of the Regional Office, MoEF&CC, Lucknow, Director, Directorate of Geology and Mining, Uttar Pradesh, State PCB and District Magistrate, Mirzapur and directed the same to submit its factual and action taken report within two months vide order dated 01.09.2022. In compliance thereof report of the Joint Committee has been submitted vide email dated 03.02.2023. The Joint Committee has also made its recommendations in the report which are reproduced as under:-

*"....5.15 Controlling of dust emission is a challenge in the area in question, therefore, committee in view that a Joint Committee will constituted by local administration comprising of State PCB, Mining Department, concerned SDMs and Police to review the situation of dust arising from Stone Crushers operational in the areas and compliances of the CTO condition imposed by U.P. Pollution Control Board and if any violation is found by any of the Stone Crusher unit recommendation be sent to State PCB to revoke the CTO granted and take further necessary action as per provisions of Air (Prevention and Control of Pollution) Act, 1981 and Environmental compensation should be imposed against the violaters for the defaulting days."*

In the light of above recommendation, vide order dated 27.04.2023 Hon'ble National Green Tribunal directed the following:-

*"....7. The Joint Committee is directed to undertake requisite visits to each of the 26 stone crushers, verify the factual position regarding compliance with consent conditions and submit its report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF....."*

To compliance the above direction of order dated 27.04.2023, the Joint Committee has constituted by District Administration, Mirzapur vide Letter No. G000420/O.A. No. 521/2022 dated 26.05.2023 (Annexure-1).

The members of Joint Committee are as follows:-

1. SDM, Chunar, Mirzapur.
2. District Mining Officer, Mirzapur.
3. Asst. Environmental Engineer/Regional Officer, U.P. Pollution Control Board, Sonbhadra.
4. C.O. (Police), Chunar, Mirzapur.

On the behalf of Regional Officer, UPPCB, Sonbhadra, Shri U. K. Gupta, Assistant Environment Engineer was conducted the field visit with the committee on 19.06.2023. On the behalf of Mining Officer, Mirzapur, Shri Poonaram, Mining Inspector was conducted the field visit with the committee on 19.06.2023. After the field visits of joint committee, the aforesaid stone crushers were submitted application addressed to joint committee and requested to re-visit/re-inspection in presence of them (Annexure-2). In order to that request, the joint committee has decided a date 29.06.2023 for re-inspection/re-visit and informed to all stone crushers vide letter no. G000489/OA No-521/2023 dated-26.06.2023 (Annexure-3). On the behalf of Regional Officer,

UPPCB, Sonbhadra, Shri K. K. Maurya, Scientific Assistant has conducted the field visit with the Committee on 01.07.2023. Thus, The Joint Committee have conducted field visit on 19<sup>th</sup> June 2023, 29<sup>th</sup> June 2023 and 1<sup>st</sup> July, 2023 to review the factual position regarding compliance of conditions imposed in CTO issued to 26 Stone Crushers.

As per the facts/observations found during field visit, the status of granted CTO Consent conditions for 26 Nos. Stone Crushers are listed below:-

S. No.	District	Name and address of the Stone Crusher Units	Status of CTO		CTO compliance status
			Issued/Not Applied	Validity	
1	MIRZAPUR	M/S ABHIYAN CONSTRUCTION, CHAKJATA, AHRAURA, CHUNAR, MIRZAPUR	CTO revoked & has not obtained valid CTO		NA
2	MIRZAPUR	M/S MAA GAYATRI STONE WORKS, SONPUR, AHRAURA, CHUNAR	Issued on 25.07.2022	31.07.2026	Non-Complying
3	MIRZAPUR	M/S MAHAKAL MINNING & CONSTRUCTION, SONPUR, BHAGWAT, CHUNAR, MIRZAPUR.	Issued on 01.01.2021	31.07.2025	Non-Complying
4	MIRZAPUR	M/S P.N.C. INFRATECH LTD, SONPUR, CHUNAR, MIRZAPUR	Issued on 11.07.2022	31.07.2026	Non-Complying
5	MIRZAPUR	M/S S.U. ENTERPRISES, SONPUR, CHUNAR, MIRZAPUR	Not obtained valid CTO		NA
6	MIRZAPUR	M/s UMA STONE WORKS, ARAZI NO 140,57 ka, SONPUR BHAGWAT AHRAURA CHUNAR MIRZAPUR	Issued on 06.02.2020	31.07.2024	Non-Complying
7	MIRZAPUR	M/s IDEAL VISIONS ARAZI NO. 131, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 17.08.2022	31.07.2025	Non-Complying
8	MIRZAPUR	M/S RAJ ASSOCIATE CRUSHER PLANT, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 27.07.2022	31.07.2025	Non-Complying
9	MIRZAPUR	M/s RAJ LAXMI ENTERPRISES, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 27.07.2021	31.07.2026	Non-Complying
10	MIRZAPUR	M/s R.K. CONSTRUCTION CO., VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 09.06.2022	31.07.2027	Partially Complying & need to give the direction.
11	MIRZAPUR	M/s MAA SHITLA STONE (STONE CRUSHER UNIT), VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 01.08.2022	31.07.2026	Non-Complying
12	MIRZAPUR	M/S P.B.R. INFRATECH PRIVATE LTD., UNIT-04, VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR	Issued on 26.05.2022	31.07.2027	Non-Complying

13	MIRZAPUR	M/S SATYA NARAIN SINGH CONS. PVT. LTD (FORMELY P.B.R. INFRATECH PRIVATE LTD., (STONE CRUSHER UNIT-03)), VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR	Issued on 28.05.2022	31.07.2026	Non-Complying
14	MIRZAPUR	M/s ASHIRWAD STONE (EX. NAME M/S ASHIRWAD STONE WORKS) BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 17.12.2020	31.07.2025	Non-Complying
15	MIRZAPUR	M/S ELIT STONES BHAGAUTI DEI, CHUNAR, MIRZAPUR	Issued on 22.08.2022	31.07.2023	Non-Complying
16	MIRZAPUR	M/S GANGA SAGAR SINGH (STONE CRUSHER), BHAGAUTI DEI, CHUNAR, MIRZAPUR.	Issued on 11.02.2021	31.07.2025	Non-Complying
17	MIRZAPUR	M/S NILAMA SINGH (Ex. NAME-M/s MAA VINDHYAVASINI STONE WORKS), BHAGAUTIDEI, CHUNAR, MIRZAPUR	Issued on dated 15.06.2023	31.07.2027	Partially Complying & need to give the direction.
18	MIRZAPUR	M/S RAJESH BHAI PATEL, ARAZI NO. 180/2, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 14.10.2020	31.07.2025	Non-Complying
19	MIRZAPUR	M/S RAJU STONE PRODUCT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	CTO application is pending		CTO would not be grant on the basis of found observations. Complying status is not applicable. Need to give direction.
20	MIRZAPUR	M/S RAUF KHAN, BHAGAUTI DEI, CHUNAR MIRZAPUR	Issued on 19.10.2022	31.07.2026	Non-Complying
21	MIRZAPUR	M/S SHRIKRISHNA STONE CRUSHER, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 27.07.2022	31.07.2026	Non-Complying
22	MIRZAPUR	M/s RIYA ENTERPRISES (EX NAME TRIDEV STONE), BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 28.06.2022	31.7.2026	Non-Complying
23	MIRZAPUR	M/s NEW ASHATBHUJA STONE BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 02.08.2021	31.07.2026	Non-Complying
24	MIRZAPUR	M/s SHRI BAJARANG STONE BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 14.07.2022	31.07.2027	Non-Complying
25	MIRZAPUR	M/s JAY MAA DURGAE MIXTUR PLANT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 14.01.2021	31.07.2025	Non-Complying
26	MIRZAPUR	M/s RAJESH BHAI PATEL (STONE CRUSHER UNIT) ARAZI NO. 704 MI, VILL. BHAGWATI DEI, POST-PATIHATTA, PARGANA-BHAGWAWT, TEH. CHUNAR, DISTT. MIRZAPUR(U.P.)	Issued on 13.11.2020	31.07.2025	Non-Complying

On the basis of observations found during field visit of the Joint Committee, the detail factual report of each 26 Stone Crushers separately list-wise as follows:-

## 1. Observations:

### 1.1. M/s Abhiyan Construction, Vill.-Chakjata, Ahraura, Chunar, Mirzapur.

- The said industry is informed to be established at Village-Chakjata, Pargana-Ahraura, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.043363-latitude and 83.008451-longitude.
- Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were not found covered. Vibrating screens (waterfall) is found partially covered.



- A telescopic suit was found not installed at the ends of the conveyor belts. Proper water sprinkling system was not found installed to control fugitive dust emission and partially installed water sprinkling system was found non-operational condition.
- Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO.
- Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- DG set having capacity of 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- The Industry has not submitted compliance report of conditions imposed in CTO dated 29.11.2018 issued by SPCB. The stone crusher is not complying conditions imposed in CTO.
- The industry is being operated without having a valid CTO & installation of proper air pollution control systems, which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

*(Handwritten signatures)*

- k) CTO issued vide dated 29.11.2018 to above stone Crusher is revoked from Regional Office, U.P. Pollution Control Board, Sonbhadra vide letter dated 25.07.2022. Presently Industry has not obtained valid CTO. 63

## 1.2. Recommendations:

- It is recommended to issue closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- It is recommended to impose environmental compensation for defaulter violation days in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

## 2.1. M/s Maa Gayatri Stone Works, Sonpur, Ahraura, Chunar, Mirzapur.

- The said industry is informed to be established at Arazi No. 159, 160, Area-1.0 Hectare, Village-Sonpur, Pargana-Ahraura, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 24.045093-latitude and 83.002904-longitude.
- Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were found covered with metal sheet.



- A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and boundary wall of west direction. Water sprinklers were not found installed at vibrating screen and conveyor belts. Thus, Adequate Water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.
- It was found that 02 rain gun and 01 anti-smog gun are being used to control dust emission produced by vehicular movement in the industry premises.
- Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate 10 feet height as wind breaking wall was found establish in west and 08 feet height in North direction of industry, which is showing violation of condition imposed in CTO.

*(Handwritten signatures and initials)*



- h) Partially plantation has been done in premises of industry as green belt devolving activity, but Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) The Industry has not submitted compliance report of conditions imposed in CTO dated 25.07.2022 issued by SPCB. CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.
- j) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

## 2.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

## 3.1. M/s Mahakal Mining and Construction, Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 140, Village and Post-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.050376-latitude and 83.004119-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were not found fully covered. Vibrating screens (waterfall) was found partially uncovered.



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*[Handwritten signature]*

*[Handwritten signature]*

*[Handwritten signature]*

Primary jaw crusher and secondary jaw crusher, conveyor belts were found partially covered. Two end of conveyor belts out of three were not found covered.

- 65
- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and one conveyor belt. Water sprinklers are not installed at barricading situated in east direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
  - e) It was found that 01 no. of anti smog gun is being used to control dust emission produced by vehicular movement in the industry premises.
  - f) Separate energy meter for consumption of electricity used in water sprinkling were not found installed. Water flow meter for measurement of quantity of water consumption was found installed.
  - g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially open barricading of metal sheet of approximate 10 feet height as wind breaking wall was found establish in south east, west and south direction of industry, which is showing violation of condition imposed in CTO. .



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set having capacity of 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 01.01.2021 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

### 3.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

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- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry. 66

#### 4.1. M/s PNC Infratech Limited, Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 57, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.054115-latitude and 83.000388-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were not found fully covered. Vibrating screens (waterfall) were found partially uncovered. Primary jaw crusher and secondary jaw crusher and conveyor belts were found partially uncovered and end of conveyor belts were also not found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed at jaw crushers and all conveyor belts. Water sprinklers are not installed at metal sheet barricading situated in surrounding premises of industry. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that 01 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling and water meter for measurement of quantity of water consumption was found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially open metal sheet Barricading of approximate 10 feet height wind breaking wall was found establish in all direction of industry, which is showing violation of condition imposed in CTO.



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- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 625 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO (Air and Water) dated 11.07.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

#### 4.2. Recommendations:

1. It is recommended to revoke the granted CTO and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
2. It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

#### 5.1. M/s S.U. Enterprises, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.050491-latitude and 82.98684-longitude.
- b) Stone Crusher was found in non-operational condition. Plant and machinery including conveyor belts was found damaged condition, which showing non-operational condition of the industry.
- c) Stone Crusher has not obtained valid CTO from SPCB in present.
- d) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were not found fully covered.



- e) A telescopic suit was found not installed at the ends of the conveyor belts. Proper water sprinkling system was not found installed to control fugitive dust emission in the industry and.

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- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed. 68
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises.
- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) The industry is not installed proper air pollution control systems, which is showing violation of the prescribed guideline.

## 5.2. Recommendations:

- A. UPPCB shall issuing the following time being direction up to 03 months to the industry-
- Industry shall operate the plant and machinery after obtaining valid CTO from SPCB under provision of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
  - Industry shall installed adequate air pollution control devices as per prescribed guideline before running the plant.
- B. In case of violation of consent conditions and above issued directions, SPCB shall initiate action against the industry and issue closure order under section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

## 6.1. M/s Uma Stone Works, Sonpur, Bhagwat, Ahraura, Chunar, Mirzapur.

- The said industry is informed to be established at Arazi No. 140, 57Ka, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.050352-latitude and 83.003873-longitude.
- Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher, Conveyer belt and Vibrating Screen (water fall) were found partially covered and end of conveyor belts were found partially covered.



- A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and one conveyor belt. Water sprinklers are installed at bricks barricading situated in west direction. Water sprinklers were not

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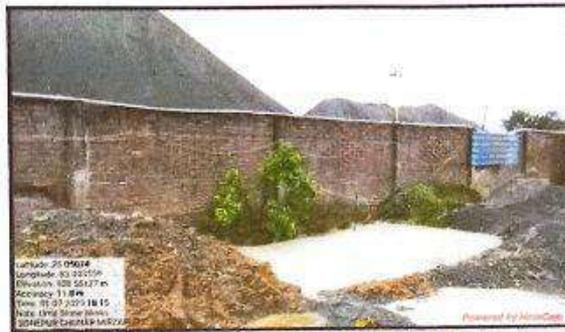
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found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

- e) It was found that 01 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Approximate 08 feet height of bricks barricading as wind breaking wall is established in west direction and 03 feet height of barricading in north direction. Partially open metal sheet barricading of approximate 08 feet height as wind breaking wall was found established in south direction of industry, which is showing violation of condition imposed in CTO.



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 06.02.2020 issued by SPCB. The CTO is valid up to dated 31.07.2024. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

## 6.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

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- a) The said industry is informed to be established at Arazi No. 131, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.053033-latitude and 83.001391-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were found partially uncovered. Ends of conveyor belts were not found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and one conveyor belt. Water sprinklers are not installed at barricading as wind breaking wall. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling was not found installed. Water meter for measurement of quantity of water consumption was found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially open metal sheet barricading of approximate 8.5 feet height as wind breaking wall was found established in east, north and south direction of industry. No Barricading was found in west direction of the industry. Thus, Barricading as wind breaking wall is not suitable as per condition imposed in CTO.



- h) Partially plantation has been done in premises of industry as green belt devolving activity, but Proper green belt was not found developed in the industry as per office memorandum

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issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry. 71

- i) DG set of capacity 500 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 17.08.2022 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

## 7.2. Recommendations:

- a) It is recommended to revoke the granted CTO and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

## 8.1. M/s Raj Associate Crusher Plant, Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 144, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.048500-latitude and 82.002103-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) were found covered with metal sheet. Ends of conveyor belts were not found fully covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and all conveyor belts. Water sprinklers are not installed at barricading. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.

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- f) Separate energy meter for consumption of electricity used in water sprinkling was not found installed. Water meter for measurement of quantity of water consumption was found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate 10 feet height as wind breaking wall was found established in west, north and south direction of industry. Barricading is not established in east direction. Thus, Wind breaking wall was not found suitable as per condition imposed in CTO.



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 27.07.2022 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

## 8.2. Recommendations:

- a) In view of the above observations found during site visit, it is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) In view of the above observations found during site visit, it is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

## 9.1. M/s Raj Laxmi Enterprises, Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 57Ta, 57Mi, 7, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.055390-latitude and 82.998795-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully

covered. Conveyer belt was found partially covered. Primary jaw crusher, Secondary jaw crusher and Vibrating screens (waterfall) were found partially covered and end of conveyor belts were not found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. Proper water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.
- e) Separate energy meter for consumption of electricity used in water sprinkling was not found installed. Water meter for measurement of quantity of water consumption was found installed.
- f) Wind breaking wall was not found constructed in the industry premises as per guideline.
- g) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- h) DG set of capacity 620 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- i) The Industry has not submitted compliance report of conditions imposed in CTO (Air and Water) dated 27.07.2021 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.
- j) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

## 9.2. Recommendations:

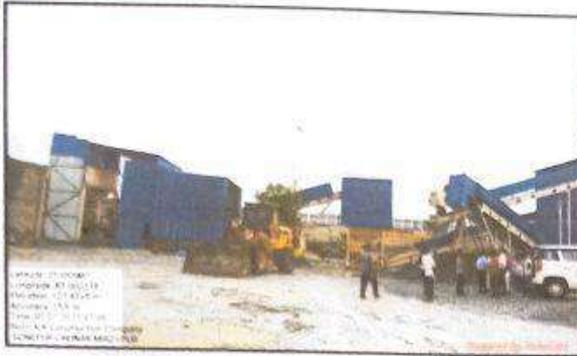
- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

## 10.1. M/s R.K. Construction Company, Sonpur, Bhagwat, Chunar, Mirzapur.

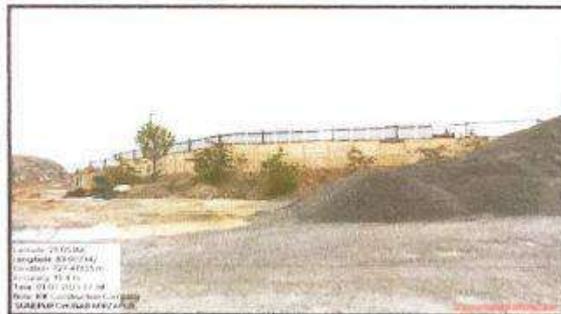
- a) The said industry is informed to be established at Arazi No. 57, Area-1.0120 Hectare, Village-Sonpur, Post-Patihatta, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.053985-latitude and 83.002484-longitude.

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- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts were found covered. Ends of conveyor belts were found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed at jaw crushers and all conveyor belts. Water sprinklers are installed at barricading.
- e) It was found that 01 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling and Water meter for measurement of quantity of water consumption was found situated.
- g) Wind breaking wall of 12 feet height was found constructed in the industry premises, which is showing compliance of condition imposed in CTO. Partially open metal sheet barricading of approximate 12 feet height as wind breaking wall was found established in east, west and north direction of industry, which is showing compliance of condition imposed in CTO.



- h) Partially plantation has been done in premises of industry as green belt devolving activity, but Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. In spite of Metallic road, concrete mix coal tar road was found constructed inside the premises of industry.
- i) DG set having capacity of 625 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

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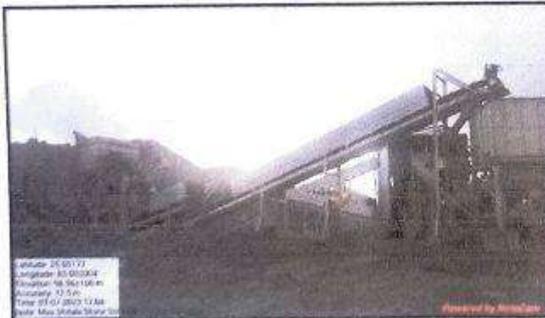
- j) The Industry has not submitted compliance report of conditions imposed in CTO (Air and Water) dated 09.06.2022 issued by SPCB. The CTO is valid up to dated 31.07.2027. The stone crusher is being partially comply conditions imposed in CTO.

## 10.2. Recommendations:

- A. UPPCB shall issuing the following time being direction up to 03 months to the industry-
- Industry shall comply all conditions imposed in CTO issued on dated 09.06.2022.
  - Industry shall installed telescopic suit at the ends of the conveyor belts.
  - Industry must comply direction issued by Honorable NGT, New Delhi in OA no 521/2022.
- B. In case of violation of consent conditions and above issued directions, SPCB shall initiate action against the industry under section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

## 11.1. M/s Maa Shitala Stone (Stone Crusher Unit), Village-Sonpur, Bhagwat, Chunar, Mirzapur.

- The said industry is informed to be established at Arazi No139 Mi, 138 Mi, 135/2Mi and 137, Area-1.140, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.051633-latitude and 83.002939-longitude.
- Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were not found fully covered. Vibrating screens (waterfall) and conveyor belts was found partially covered. Primary jaw crusher and secondary jaw crusher were found uncovered and end of conveyor belts were also not found covered.



- A telescopic suit was found not installed at the ends of the conveyor belts. Proper water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.
- Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Wind breaking wall was not found established in the industry premises in east and south direction, which is showing violation of condition imposed in CTO.

- g) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- h) DG set having capacity of 500 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- i) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 01.08.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.
- j) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

## 11.2. Recommendations:

- a) It is recommended to revoke the granted CTO and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

## 12.1. M/s PBR Infratech Private Limited (Unit-4), Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 135Mi, Area-1.2008 Hectare, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.053111-latitude and 83.004472-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were found partially covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 No. of water sprinkler was found installed only at jaw crusher and at 02 conveyer belts. Water sprinklers are not installed at barricading situated in north direction. Thus, adequate water

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sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.

- e) It was found that 02 Nos. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially open metal sheet barricading of 08 feet height was found established in north direction only and No barricading situated in the rest direction. Thus, Wind breaking wall was not found situated as per guideline, which shows violation of consent conditions.



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set having capacity of 500 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 26.05.2022 issued by SPCB. The CTO is valid up to dated 31.07.2027. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

## 12.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

## 13.1. M/s SatyaNarain Singh Construction Private Limited Formerly Name M/s PBR Infratech Pvt. Ltd (Stone Crusher Unit-3), Sonpur, Bhagwat, Chunar, Mirzapur.

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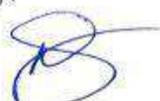
- a) The said industry is informed to be established at Arazi No. 140Mi, Area-1.265 Hectare, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.0502576-latitude and 83.0029063-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher and vibrating screens (waterfall) were not found fully covered. Ends of conveyer belts were not found fully covered. One conveyer belt out of three was found uncovered.



- d) A telescopic suit was found not installed at the ends of the conveyer belts. 01 no. of water sprinkler was found installed only at jaw crushers and two conveyer belt. Water sprinklers are not installed at barricading situated in east direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling was not found installed. Water meter to measurement of quantity of water consumption was found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate 10 feet height as wind breaking wall was found established in east, west and south direction of industry, which is showing violation of condition imposed in CTO. .



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.



- i) DG set having capacity of 580 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 28.05.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

### 13.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

### 14.1. M/s Ashirwad Stone (Ex Name M/s Ashirwasd Stone Works), Bhgautidei, Patihatta, Chunar, Mirzapur.

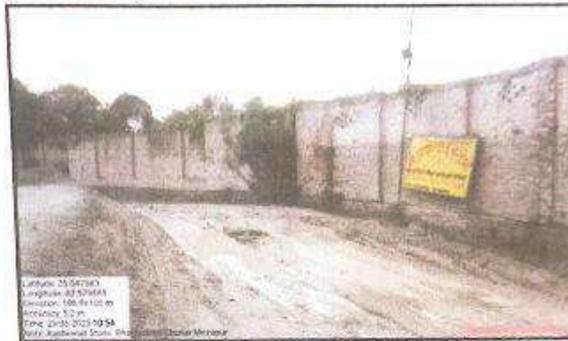
- a) The said industry is informed to be established at Village-Bhagaudei Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.048116-latitude and 82.979781-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were found partially uncovered. Conveyor belts were found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers. Water sprinklers are installed at barricading. Water sprinklers were not found installed at vibrating screen and conveyor belts. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

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- e) It was found that anti smog gun or fog gun is not being used to control dust emission generated by vehicular movement in the industry premises, which shows violation of the consent conditions.
  - f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
  - g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate 11 feet height as wind breaking wall was found established in east, west and south direction of industry. No barricading was found established in north direction. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per guideline or condition imposed in CTO.



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 180 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 17.12.2020 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

#### 14.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

#### 15.1. M/s Elite Stones, Village- Bhagautidei, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 601, 305, Village- Bhagautidei, Post-Patihatta, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.057365-latitude and 82.993435-longitude.

- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher, Conveyer belt and Vibrating Screen (water fall) were found partially uncovered and end of conveyor belts were also not found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and conveyor belts. Water sprinklers are not installed at barricading. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that anti smog gun is not being used to control dust emission generated by vehicular movement in the industry premises, which shows violation of consent conditions.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate 09 feet height as wind breaking wall was found established in east. In south direction, no barricading is situated and barricading is being constructed in north, west direction. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per guideline or condition imposed in CTO.



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

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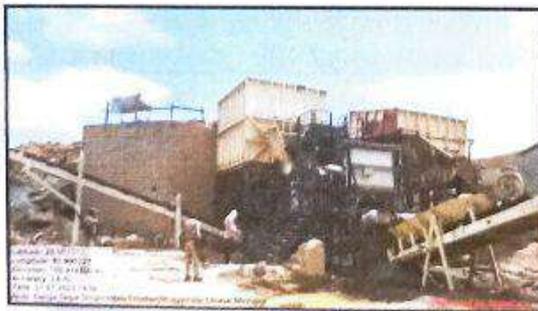
- i) DG set of capacity 380 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 22.08.2022 issued by SPCB. The CTO is valid up to dated 31.07.2023. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

## 15.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

## 16.1. M/s Ganga SagarSingh (Stone Crusher), Village-Bhagautidei, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 731 Mi, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.05734-latitude and 82.99646-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher was found not covered. Conveyer belt and Vibrating Screen (water fall) were found partially covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. Water sprinkler was not found installed at jaw crushers and conveyor belts. Water sprinklers are not installed at metal sheet barricading situated in north direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

- e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate 8.5 feet height as wind breaking wall was found established in north direction of industry. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per guideline or condition imposed in CTO.



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 625 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 11.02.2021 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).
- l) Two plants and machineries at same dug were found in Industry premises. The Crushing capacity of one is informed 150 TPH and other is 200 TPH. CTO has been issued to industry for production of stone grits @12500 Ton/Year. It is showing violation of Consent conditions.

## 16.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

17.1. M/s Nilima Singh (Ex. Name M/s MaaVindhyaivasini Stone Works), Village-Bhagautidei, Chunar, Mirzapur. 84

- a) The said industry is informed to be established at Arazi No. 184, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.047313-latitude and 82.979409-longitude.
- b) The Industry was found operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as Primary jaw crusher, secondary jaw crusher and Conveyer belt were found covered and Vibrating Screen (water fall) were found covered.



- d) A telescopic suit was found not installed at the ends of the conveyer belts. 01 no. of water sprinkler was found installed at jaw crushers and all conveyer belts. Water sprinklers are installed at barricading situated in south direction. Water sprinkling system was found operational condition.
- e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate 10 feet height as wind breaking wall was found established in all directions of industry except north direction. In the north direction, barricading of other stone crusher after way/link road was situated.



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

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- i) DG set of capacity 250 KVA was found establish in industry premises. The height of 85 Stack attached at the exhaust of the DG set was found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The conditional CTO has issued to the industry vide online letter dated 15.06.2023. The CTO is valid up to dated 31.07.2027. Compliance report is to submit by the industry within 03 months.

## 17.2. Recommendations:

- A. UPPCB shall issuing the following time being direction up to 03 months to the industry-
- Industry shall comply all conditions imposed in CTO issued on dated 15.06.2023.
  - Industry shall installed telescopic suit at the ends of the conveyor belts, Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption before running the plant.
  - Industry must comply direction issued by Honorable NGT, New Delhi in OA no 521/2022.
- B. In case of violation of consent conditions and above issued directions, SPCB shall initiate action against the industry under section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

## 18.1. M/s RajeshBhai Patel, Village- Bhagautidei, Bhagwawt, Chunar, Mirzapur.

- The said industry is informed to be established at Arazi No. 180/2, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.044763-latitude and 82.974697-longitude.
- Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crushers were found partially covered. Conveyer belt and Vibrating Screen (water fall) were found partially covered and end of conveyor belts were also not found covered.



- A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and one conveyor belt. Water sprinklers are installed at barricading situated in west direction. Water sprinklers were not found installed at ends of conveyor belts and all directions except west direction. Thus, adequate

water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

- e) It was found that 01 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises. Rain gun or water tanker mounted sprinklers is not being used.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially open metal sheet barricading of approximate approx. 10 feet height as wind breaking wall was found established in west and north directions of industry, which is showing violation of condition imposed in CTO. .



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 500 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 14.10.2020 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

## 18.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

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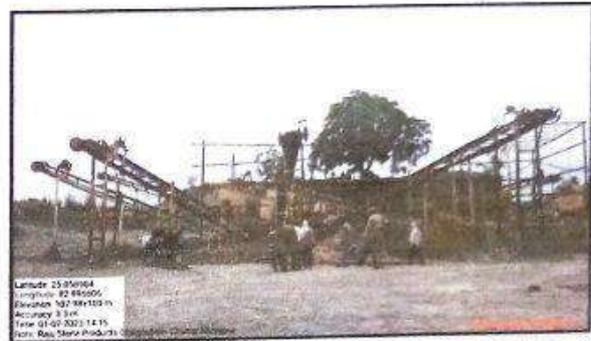
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### 19.1. M/s Raju Stone Product, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.87

- The said industry is informed to be established at Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.058795-latitude and 82.997373-longitude.
- Stone Crusher was found in non-operational condition. Plant and machinery including conveyor belts was found damaged condition, which showing non-operational condition of the industry.
- The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and end ends of conveyor belts were not found fully covered.



- A telescopic suit was found not installed at the ends of the conveyor belts. Water sprinkler was found installed at jaw crushers and conveyor belts. Water sprinklers are installed at barricading situated in only south direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- It was found that anti smog gun is not being used to control dust emission generated by vehicular movement in the industry premises.
- Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Only 10 feet height of brick barricading as wind breaking wall was constructed in south and east direction. Barricading was not situated in all direction except south and east. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per condition imposed in CTO.
- Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- DG set having capacity of 500 KVA and 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

- j) The Industry has not submitted compliance report of conditions imposed in CTO dated 04.07.2018 issued by SPCB. The stone crusher is not complying conditions imposed in CTO. 88
- k) The industry is not having a valid CTO & installation of proper air pollution control systems, which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).
- l) CTO issued vide dated 04.07.2018 to above stone Crusher is has been expired on dated 31.12.2022. Presently Industry has not obtained valid CTO.
- m) Industry has not obtained valid CTO from the SPCB and applied to obtain CTO. In the light of above circumstances and due to lack of APCS, CTO would not be grant to the industry.

## 19.2. Recommendations:

Industry has the following direction shall issue to the industry-

- Industry shall obtained valid CTO from SPCB before running the plant.
- Industry shall installed adequate air pollution control devices as per prescribed guideline before running the plant.
- In case of violation of consent conditions, SPCB shall initiate action against the industry under section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

## 20.1. M/s Rauf Khan, Village- Bhagautidei, Chunar, Mirzapur.

- The said industry is informed to be established at Arazi No. 180/2, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.047862-latitude and 82.982354-longitude.
- Stone Crusher was found non-operational condition during visit, but it seems to be near about condition that plant is being run. Stone grits are produced by the referred industry using boulders.
- The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and end ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher, Conveyer belt and Vibrating Screen(water fall) were found partially covered and end of conveyor belts were also not found covered.



- A telescopic suit was found not installed at the ends of the conveyor belts. Proper water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.

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- e) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- f) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially open metal sheet barricading of approximate approx. 10 feet height as wind breaking wall was found established in north and west directions of industry, which is showing violation of condition imposed in CTO. . No Barricading as Wind Breaking wall found in east, west and south direction of the industry.



- g) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry/
- h) DG set of capacity 163 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- i) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 19.10.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026.

## 20.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

## 21.1. M/s Shree Krishna Stone Crusher, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 183 and 188, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.047996-latitude and 82.980422-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher was found not covered. Secondary jaw crusher, Conveyor Belt and Vibrating Screen (water fall) were found partially covered and end of conveyor belts were also not found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and all conveyor belts. Water sprinklers are not installed at barricading situated in east direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that 01 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate approx. 8.5 feet height as wind breaking wall was found established only in east direction of industry. Barricading was not situated in all direction except east. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per condition imposed in CTO.



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards

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prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

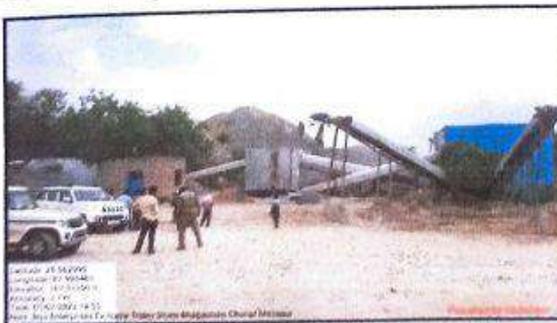
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 27.07.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

## 21.2. Recommendations:

- a) It is recommended to revoke the granted CTO and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

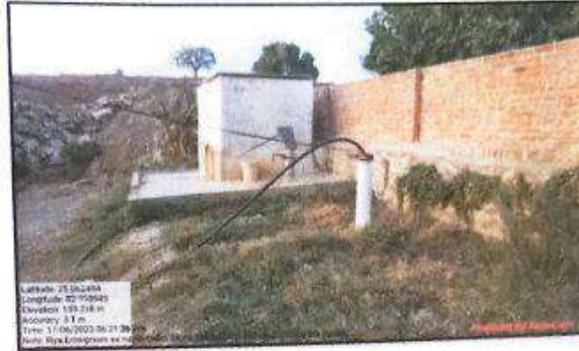
## 22.1. M/s Riya Enterprises (Ex Name Tridev Stone), Village-Bhagautidei, Patihatta, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 704 Mi, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.061692-latitude and 82.998711-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher and Vibrating Screen (water fall) were found partially covered and end of conveyor belts were also not found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed at jaw crushers and 02 conveyor belts. Water sprinklers are not installed at barricading situated in west direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that anti smog gun is not being used to control dust emission generated by vehicular movement in the industry premises.

- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate approx. 10 feet height as wind breaking wall was found established in east, west and north directions of industry, which is showing noncompliance of condition imposed in CTO. .



- h) Partially plantation has been done in premises of industry as green belt devolving activity, but proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 28.06.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

## 22.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

## 23.1. M/s New Ashtbhuja Stone, Village-Bhagautidei, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 688, 691, 692, 713, 714, 720, 721, 722, 725 and 726, Village-Bhagautidei, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.060722-latitude and 82.997878-longitude.

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- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The of plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher, Conveyor Belt and Vibrating Screen (water fall) were found partially covered and end of conveyor belts were also not found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers. Water sprinklers are not installed at conveyor belts and vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that anti smog gun is not being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall was not found constructed in the industry premises as per guideline.
- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 400 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 02.08.2021 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

### 23.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

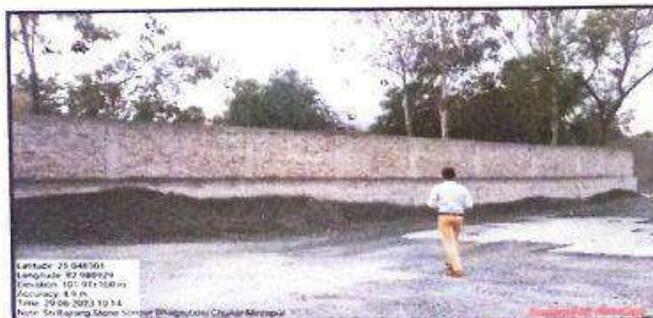
b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

**24.1. M/s ShriBajrang Stone, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.**

- a) The said industry is informed to be established at Arazi No. 185, 186 & 181 Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.04814-latitude and 82.981082-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and conveyor belts were found partially uncovered and end of conveyor belts were found partially covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and conveyor belts. Water sprinklers are not installed at barricading situated in west direction. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate approx. 10 feet height as wind breaking wall was found established in east and west directions of industry. Barricading was not situated in north direction. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per condition imposed in CTO.



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- h) Partially plantation has been done in premises of industry as green belt devolving activity, but proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 500 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 14.07.2022 issued by SPCB. The CTO is valid up to dated 31.07.2027. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

#### 24.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

#### 25.1. M/s Jai MaaDurga Mixture Plant, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 587, 588 & 605 Mi, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.056860-latitude and 82.991243-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher and Vibrating Screen (water fall) were found partially covered and end of conveyor belts were also not found covered.



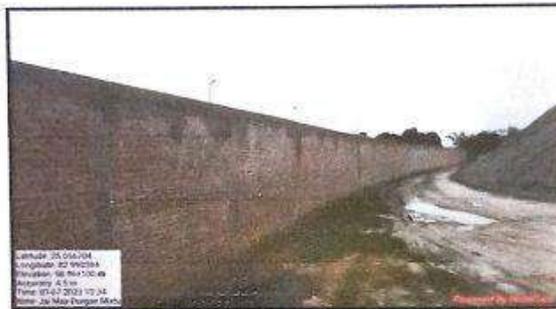
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- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and two conveyor belts. Water sprinklers are not installed at barricading situated in west direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling was not found installed. Water meter for measurement of quantity of water consumption was found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate approx. 9.5 feet height as wind breaking wall was found established in west, south and north directions of industry. Barricading was not situated in east direction. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per condition imposed in CTO.



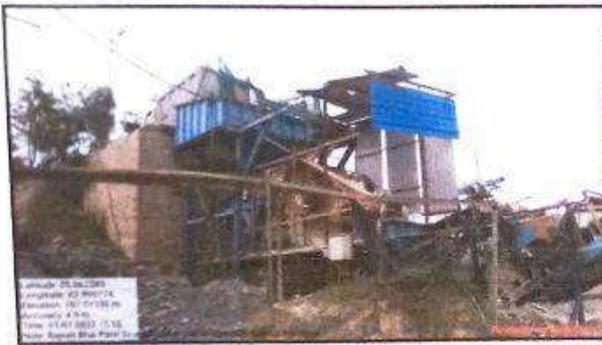
- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 500 KVA and 63 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 14.01.2021 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

#### 25.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

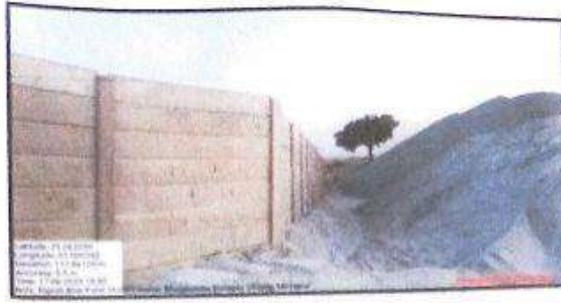
26.1. M/s Rajesh Bhai Patel (Stone Crusher Unit), Village- Bhagautidei, Bhagwa<sup>97</sup> Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 704 Mi, Village- Bhagautidei, Post-Patihatta, Pargana-Bhagwawt, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.062435-latitude and 82.999871-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crushers were found partially covered. Vibrating Screen (water fall) were found partially covered and end of conveyor belts were also not found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. Water sprinkler was not found installed at jaw crushers and conveyor belts. Water sprinklers are not installed at barricading situated in east direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that anti smog gun is not being used to control dust emission generated by vehicular movement in the industry premises water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate approx. 10feet height as wind breaking wall was found established in east and west directions of industry. Barricading was not situated in north and south directions. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per condition imposed in CTO.

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- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 500 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 13.11.2020 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

#### 26.2. Recommendations:

- a) In view of the above observations found during site visit, it is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) In view of the above observations found during site visit, it is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

Accordingly above, the factual report has been forwarded for further necessary action please.

Name of the Committee members		Signature
1.	Shri Navneet Sehara (IAS) Joint Magistrate/SDM, Chunar, Mirzapur	
2.	Shri Shailendra Singh Mining Officer, Mirzapur	
3.	Shri Umesh Kumar Gupta, Assistant Environment Engineer, Regional Office, UPPCB, Sonbhadra	 06/07/2023
4.	Circle Officer (Police), Chunar, Mirzapur.	 6.7.23
Dated: 06/07/2023		

**ANNEXURE A-9**







**ANNEXURE A-10**



ANNEXURE A-11



## ANNEXURE A-12



पुर्ब साइड बाउन्ड्री फवारे कै साथ



पश्चिमी बाउण्डी वाल कमप्लीट



पुश्ब साइड बाउन्ड्री फवारे कै साथ

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पश्चीमी बाउण्डी वाल कमप्लीट

## ANNEXURE A-13







100 मी. सी. सी. रोड, काँटे से डग तक कमप्लीट

## ANNEXURE A-14



ANNEXURE A-15





S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 42647/2023

(Arising out of impugned final judgment and order dated 03-07-2023 in OA No. 521/2022 passed by the National Green Tribunal, Principal Bench, New Delhi)

M/S GANGA SAGAR SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH &amp; ORS.

Respondent(s)

( IA No.216629/2023-CONDONATION OF DELAY IN FILING and IA No.216624/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.216622/2023-EX-PARTE STAY and IA No.216627/2023-EXEMPTION FROM FILING O.T. and IA No.216620/2023-PERMISSION TO FILE APPEAL )

Date : 19-10-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Ajit K. Sinha, Sr. Adv.  
Mr. Alok K. Singh, Adv.  
Mr. Ivan, AOR  
Mr. Siddharth Agarwal, Adv.  
Mr. Vivek Mathur, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The learned counsel appearing for the appellant states that the appellant is operating stone crushers for the purpose of work entrusted to them for construction of road/highway and they are going to use the product of stone crushing for their own consumption.

Issue notice.

Tag with Civil Appeal No. 5480 of 2023.

In the meanwhile, the directions issued in paragraph '13' of the impugned judgment dated 03.07.2023 shall remain stayed only insofar as the appellant is concerned.

(POOJA SHARMA)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.5480 OF 2023

M/S P.B.R. INFRATECH PRIVATE LTD. & ORS. ...Appellant(s)

Vs.

STATE OF UTTAR PRADESH & ORS. ...Respondent(s)

WITH

CIVIL APPEAL NO.5482 OF 2023

CIVIL APPEAL NO. \_\_\_\_\_ OF 2023  
(Arising out of Diary No.42647/2023)

O R D E R

Permission is granted to file appeal in Civil Appeal  
Diary No.42647 of 2023.

2. Delay condoned.

3. These are the statutory appeals against the order dated 3<sup>rd</sup> July, 2023 passed by the National Green Tribunal (for short "the Tribunal"). The impugned order is an interim order passed in the pending Original Application filed by the private respondent No.4.

4. In these appeals, we are concerned with the direction issued in paragraph 13 of the impugned order which reads thus:

"13. In view of the interim order dated 27.04.2023 prohibiting mining in the mining leases in question, precautionary principle and to prevent illegal mining in the area, all the stone crushers operating in the above said villages on the basis of the mining in said mining lease sites shall also remain closed till further orders to the contrary."

5. This Court has stayed the said direction, so far as the appellants are concerned.

6. Our attention is invited to the further order dated 17<sup>th</sup> October, 2023 passed by the National Green Tribunal which is placed on record by the learned counsel appearing for the appellants. In the further order, the National Green Tribunal in paragraphs 14 and 15 has observed thus:

"14. In view of the fact that all the mining lease holders have obtained CTO from UPPCB, the mining lease holders are allowed to resume and continue with mining activities. However, further orders in this regard will also be passed by this Tribunal on filing of compliance responses by the mining lease holders and verification report by UPPCB and District Magistrate, Mirzapur. the stone crushers, who are the appellants in the civil appeals filed before the Hon'ble Supreme Court of India, are entitled to operate as the direction issued by this Tribunal in paragraph 13 of order dated 03.07.2023 shall remain stayed as ordered by Hon'ble Supreme Court of India. Other stone crushers who are having valid CTO from UPPCB are also allowed to operate. Further orders

regarding the stone crushers will be passed on receipt of orders from Hon'ble Supreme Court of India.

15. In view of the facts and circumstance of the case, we also consider personal appearance of the Member Secretary, UPPCB and Director, Directorate of Geology through VC on the next date of hearing to be essential for producing the relevant record and assisting this Tribunal in just and proper adjudication of the questions involved in the case. Accordingly they are directed to remain present before this Tribunal on that date with the relevant record."

7. In view of the said order, the appellants in whose favour interim order was granted by this Court were permitted to operate the stone crushing units with a rider that the further order will be passed after this Court disposes of the present appeal.

8. The Tribunal in paragraph 13 of the impugned order has issued a blanket direction which was to operate against all stone crushers operating in the particular villages. We are informed that the affected stone crusher units are total 26 in number.

9. The occasion for filing these appeals arose as the Tribunal neither made the present appellants as parties nor issued a notice to them before considering the prayer for interim relief which was affecting them.

10. Sub-section 1 of Section 19 of the National Green Tribunal Act, 2010 (for short "the 2010 Act") mandates that the Tribunal shall be guided by the principles of natural justice. Therefore, it is obvious that the parties likely to be affected by the orders which may be passed by the Tribunal must be issued a notice and must be given an opportunity of being heard. Clause (i) of sub-section 4 of section 19 of the 2010 Act clearly lays down that interim order granting injunction or stay can be passed only after giving the parties concerned an opportunity of being heard. Therefore, apart from the fact that the impugned order is in breach of principles of nature justice, it is contrary to the express provisions of Section 19 of the 2010 Act.

11. Our attention is also invited to sub-Rule 6 of Rule 15 of the National Green Tribunal (Practices and Procedure) Rules, 2011 and in particular proviso thereto. In a given case, there may be several parties who are likely to be adversely affected by the orders proposed to be passed by the Tribunal. In such a case, where there are large number of affected parties and considering the nature of controversy, urgent interim order is required to be passed, the Tribunal has to ensure that atleast some of the parties who are likely to be affected are served with the notice. In addition, the Tribunal can always follow the procedure analogous to Rule 8 of Order I of the Code of the Civil

Procedure, 1908 by issuing a public notice in such a case so 119 that the affected parties are put to notice.

12. In view of what is observed in paragraph 14 of the order dated 17<sup>th</sup> October, 2022 which we have quoted above, it is obvious that so far as the appellants in these appeals are concerned, the interim order in terms of paragraph 13 is no longer operative. Therefore, it is not necessary to set aside the said order.

13. Needless to add that the Tribunal will add the present appellants as party respondents, if they are already not added, and give them an opportunity of being heard on the prayer for interim relief made in the pending application.

14. The appeals are disposed of accordingly.

.....J.  
(ABHAY S.OKA)

.....J.  
(PANKAJ MITHAL)

NEW DELHI;  
December 01, 2023.

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5480/2023

M/S P.B.R. INFRATECH PRIVATE LTD. &amp; ORS.

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH &amp; ORS.

Respondent(s)

(IA No.163778/2023-EX-PARTE STAY)

WITH C.A. No. 5482/2023

Diary No(s). 42647/2023

(IA No.216629/2023-CONDONATION OF DELAY IN FILING and IA No.216624/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.216622/2023-EX-PARTE STAY and IA No.216627/2023-EXEMPTION FROM FILING O.T. and IA No.216620/2023-PERMISSION TO FILE APPEAL)

Date : 01-12-2023 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s)

Mr. Ajit K. Sinha, Sr. Adv.  
Mr. Alok Singh, Adv.  
Mr. Ivan, AORMr. Ajit Sharma, AOR  
Mr. A. Renganath, Adv.  
Mr. Kanchan Kumar, Adv.  
Mr. Amrit Pradhan, Adv.  
Mr. Akshat Sharma, Adv.Mr. Sujeet Kumar, Adv.  
Mr. Akhilesh Kumar Pandey, Adv.  
Mr. Shaliender Kumar Nirmal, Adv.  
Mr. Sunil Kumar Pandey, Adv.  
Mr. Sharad Chauhan, AOR  
Mr. Utkarsh Sharma, Adv.  
Mr. Hem Chandra Joshi, Adv.Ms. Deeksha Ladi Kakar, AOR  
Ms. Akansha Choudhary, Adv.  
Mr. Ravindra Pal Singh, Adv.

For Respondent(s)

Ms. Pragati Neekhara, AOR

Mrs. Rachna Gupta, AOR

Mr. Anil Kumar Sinha, Adv.

Ms. Pooja Singh, Adv.

Mr. Abhishek Misra, Adv.

Mrs. Deepika Mishra, Adv.

Mr. Kirti Vardhan Singh, Adv.

Mr. Pradeep Misra, AOR

Mr. Daleep Dhyani, Adv.

Mr. Suraj Singh, Adv.

Mr. Manoj Kumar Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The appeals are disposed of in terms of the signed  
order.

Pending applications also stand disposed of.

(ANITA MALHOTRA)

AR-CUM-PS

(AVGV RAMU)

COURT MASTER

(Signed order is placed on the file.)

**VAKALATNAMA**

**IN THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, AT NEW DELHI**

OA No. 521 /2022

SAMPURNA NAND

Petitioner/Plaintiff (s)

VERSUS

STATE OF U.P.

Respondent/Defendant (s)

KNOW ALL to whom these present shall come that I /We M/s Ganga Sagar Singh, the above-named, do hereby appoint **Mr. Alok K. Singh, Parul Dhurvey & Bablu** (herein after called the advocate/s) to be Advocates in the above-noted case authorise him:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign the power of attorney on our behalf. And I/we undertake that I/we or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fees is paid, I/we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again me/us.

**IN WITNESS WHERE OF** I/we do here unto set my/our hand to these present the contents of which have been understood by me/us on this day of December, 2023

Accepted subject to the terms of the fees.

*[Handwritten signature]*

*[Handwritten signature: Parul Bablu]*

*[Handwritten signature]*

Client

**Mr. Alok K. Singh, Parul Dhurvey, Bablu**  
Advocate

Off: A-152,LGF, Defence Colony, New Delhi-110024

Ch: 1, CK Daphtary Block, Supreme Court

M- 9999349092, Tel-011-23388149, 011-41618119

Email:-aloksinghlegal@gmail.com

Enrl: D-7682/ 2018, D/6594/2020, D/13727/2022

